

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE
ORIGINAL APPLICATION NO.103 of 2022**

Prakash Mishrilal Porwal

Applicant

V/s

Ministry of Environment, Forest,
And Climate Change and Others.

Respondents

REPLY AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO. 4 AND 5

PAPER BOOK

(KINDLY SEE INSIDE FOR INDEX)

ADVOCATE FOR THE RESPONDENT NO. 4 AND 5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE
ORIGINAL APPLICATION NO.103 of 2022

Prakash Mishrilal Porwal

Applicant

V/s

Ministry of Environment, Forest,
 And Climate Change and Others.

Respondents

INDEX

SR. NO.	PARTICULARS	PG. NO.
1.	Reply Affidavit on behalf of Respondent No. 4 and 5.	396- 405
2.	<u>EXHIBIT R-1 colly:</u> The copies Demi Official letters issued by Additional District Magistrate to the committee members along with their English translated copies.	406- 426
3.	<u>EXHIBIT R-2:</u> The copy of report submitted by the forest department along with copies of FIR's along with its English translated copies.	427 - 441
4.	<u>EXHIBIT R-3:</u> The copies of FIRs filed by the Irrigation Department along with its English translated copy.	442 - 460
5.	<u>EXHIBIT R-4:</u> The action taken by the Tahsildar and the case pending before the SDO along with its English translation.	461- 469
6.	<u>EXHIBIT R-5:</u> The copy of Govt Resolution dated 10/10/2013 along with its English translation.	470 - 479
7.	Proof of Service	480


 Adv. Swati Pandit

Place: Pune.

Date: 17.04.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE
ORIGINAL APPLICATION NO.103 of 2022**

Prakash Mishrilal Porwal

Applicant

V/s

Ministry of Environment, Forest,
And Climate Change and Others.

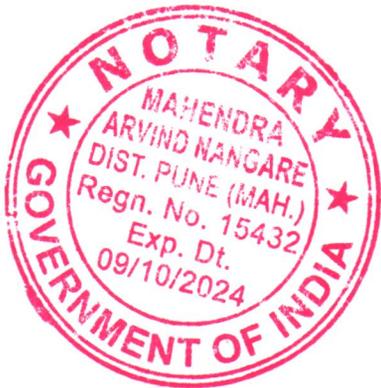
Respondents

REPLY AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO. 4 and 5

I, Sanjay Bamne, District Mining Officer, Collector Office, Dist. Pune, do hereby state on solemn affirmation as under:-

1. I say that, the Applicant has filed the present O.A. before this Hon'ble Tribunal alleging the illegal/excess mining activities being carried out by the Respondent No. 8 to 15, in Taluka Maval, District Pune.
2. I say that, this Hon'ble Tribunal vide its order dated 05/12/2022 constituted a joint committee to find out who all are involved in illegal mining if any, comprising one member each from – i) The Irrigation Department, Water Resources Division Pune ii), The District Collector Pune, iii) The District Mining Officer Pune And iv) The Chief Conservator of Forest Pune. The District Mining Officer Pune shall be the coordinator of the said joint committee. Further this Hon'ble Tribunal directed that, the committee shall visit the spot and submit a factual as well as action taken report



within a period of one month from 05/12/2022 after issuing notices and giving hearing to the parties.

3. I say that, in view of the above mentioned direction, the committee members visited the villages with respect to illegal mining on 23/12/2022 and inspected the areas on which earth has been excavated. Further this Hon'ble Tribunal by order dated 27/01/2023, directed the committee members that the survey shall be made only of those survey numbers which have been mentioned by the applicant in Original application, Paragraph No. 1 of the order dated 05/12/2022. In view of the same, inspection carried out along with all the concerned on 09/02/2023 and detail report along with details of all Survey Numbers mentioned by the applicant in O.A. was submitted before this Hon'ble Tribunal. This Hon'ble Tribunal considered the said report and passed detail order on 24/02/2023 thereby directed to all the parties to file reply affidavit.
4. I say that, the Additional District Magistrate, Pune again issued Demi Official letters on 28/02/2023 respectively to Irrigation dept. and forest dept. thereby directed to take necessary steps in respect of the illegal mining in the areas which are falls under their jurisdiction. Further it has been directed to Tahsildar Maval to initiate action against the illegal mining if found any on private lands u/s 48 (7) of MLRC. Hereto annexed and marked as **Exhibit R 1 colly** is the copy of letters along with its English translation.
5. I say that, in view of the above mentioned directions, office of respondent no. 7 by letter dated 28/02/2023 communicated that, Survey Number 16 from Village Thakursai and Survey Number 21



from village Kolechafesar, Tal. Maval are declared as reserved forest. Both Survey Numbers have been inspected by the forest department on 16/02/2023 wherein it is found that the mining activity has been done nearby forest area. As per the measurement carried out through ETS machine, excavation of 853.43 brass has been found to be done in Survey Number 21 and excavation of 185.38 brass has been found to be done in Survey Number 16, Village Thakursai, Tal. Maval, Dist. Pune. Further stated that, as on the date of inspection no mining activity has been found in both Survey Numbers. Regarding the illegal excavation has been found in both Survey Numbers, the Forest officers have registered FIR's in Vadgaon Maval police station against unknown persons u/s 26 (1) a,b,c of Indian Forest Act, 1927. Hereto annexed and marked as **Exhibit R 2 colly** is copy of report submitted by the forest department along with copies of FIR's alongwith its English translated copies.

6. I say that, the Respondent no. 3 has filed an affidavit before this Hon'ble Tribunal thereby submitted the details of action taken against the illegal mining done in the lands falls under their jurisdiction, it clearly states that during the inspection illegal minning was found in Survey Number 74 of Village Chavsar and Survey No. 96 of Village Varu, but the said minning was carried out 10 to 12 years back and currently no mining was being undertaken at the said survey numbers and accordingly the Irrigation department have already filed FIR u/s 379 of CRPC against unknown individuals for the Survey no.s where illegal



mining has been found. Hereto annexed and marked as **Exhibit R 3 colly** is copies of FIRs filed by the Irrigation Department along with its English translated copy.

7. I say that, so far as for Gut. no. 235, Village Kusgaon, Tal. Maval, Dist.Pune, which is owned by Respondent no. 12, earlier the Tahsildar Maval had issued temporary permit for excavation of soil and Murrum of 1000 brass but the respondent has excavated excess quantity of murum without taking permission for the excess quantity from the Authorities but have paid the requisite royalty for the excess mining and hence necessary action has been initiated by passing order u/s 48 (7) of MLRC by the Tahsildar. The said order has been challenged by the Respondent no. 12 before the SDO Maval and the SDO Maval has set aside the order passed by the Tahsildar Maval. The same has been challenged by the Applicant before the Additional Collector, Pune and Additional Collector has asked the SDO to review the order, the same is pending as on today before the SDO. Hereto annexed and marked as **Exhibit R 4 colly** is copy of the case pending before the SDO along with its English translation.

8. I say that, in view of the judgment passed by Hon'ble Apex Court in SLP 3109/2011, Jaspal Singh vs. State of Panjab & ors, regarding to protect Government and Gairan lands, the Govt. of Maharashtra issued Resolution on 10/10/2013. In the said Govt. Resolution, it has been specifically mentioned that, it is the responsibility of the concerned department to preserve the Government land in their vicinity. Therefore in case of



government land, concerned Talathi/Circle Officer, in case of forest land, local Forest Officer, in case of Gairan and public land, the concerned Gramsevak, the head of the municipality and in other case the head of the concerned local body have to take care in respect of the government land and take necessary action. Hereto annexed and marked as **Exhibit R 5** is copy of Govt Resolution dated 10/10/2013.

9. I say that, The Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 specifically states as under,

2. Definition- (h) (i) (a)-- "Competent Authority" means,- (i) for the purpose of Chapter IV of these rules,- (a) in the case of quarries situated on the lands owned by the Public Works Department and Water Resources Department of Government, the Executive Engineer of the concerned Division in case of the permits upto a maximum of 25,000 brass for the use of Departmental work only; (b) the Tahsildar, where minor minerals are to be extracted and removed

Rule-- 60. Grant of Quarry permits by Revenue officers over lands in charge of Water Resources Department, Public Works Department. - In case of lands in charge of Departments other than Revenue Department that is, Water Resources Department, Public Works Department, quarry permits over such lands shall be granted by the Competent Officer only after obtaining No Objection Certificate (N.O.C.) from concerned Executive Engineer in case of Water Resources Department and Public Works



Departments and Divisional Forest Officer of the Forests Department.

(Emphasis Implied)

10. Considering the report filed by the Forest department, affidavit filed by the irrigation department and report submitted by the Tahsildar it can be summarized as follows :-

Survey/ Gat no.	Village	Owned by	Quantity Mined (brass)	Action Taken
16	Thakursai	Forest Dpt	185.38	FIR no. E-2/2022-23 filed under the Indian Forest Act 1927 u/s 26(1) A, D, G.
21	Kole Chafesar	Forest Dpt	853.43	FIR no. E-6/2022-23 filed under the Indian Forest Act 1927 u/s 26(1) A, D, G.
74	Chavsar	Irrigation Dpt	415.00	FIR No. 130 / 2022 u/s 379 of CRPC filed
96	Varu	Irrigation Dpt	2230.00	FIR No. 197 / 2022 u/s 379 of CRPC filed
235	Kusgaon	R – 12	3468.00	Action initiated by Tahsildar under MLRC rules and appeal pending before the SDO Maval. (It's a matter of Royalty Violation and not environmental Degradation)
		Total	7151.81	



11. Thus it can be summarized from the above table that a total of 7151.81 brass amounting to $(7151.81 * 600 = \text{Rs. } 42,91,086)$ mining has been found to be illegal / excess. Further it is submitted that out of the 5 sites as per the earlier order of this Hon. Tribunal 4 sites are government lands where illegal mining has been done since past 10 to 12 years in parts and has not been undertaken

currently and hence it is not possible for the committee to ascertain as to whether who has carried out the said mining. And accordingly action has been initiated by the concerned departments by filing FIR against unknown individuals for the same. For Gut No. 235 of Kusgaon which is a Private property owned by respondent no. 12, the Tahsildar Maval has initiated appropriate action and imposed fine which has been challenged before the SDO and the SDO has set aside the said order. Further the applicant has challenged the said SDO order before the Additional Collector and it is pending for adjudication.

12. I say that the Hon. Tribunal by its order dated 24.02.2023 had directed the committee to reply as to why they have not submitted reply in the aspect of how the document were leaked without bringing them for their consideration first. It is respectfully submitted that the applicant himself was present for the first committee site visit for inspection various lands. The applicant during the visit showed various sites where mining had taken place and accordingly the committee had formed a tabular chart of the same. The said information in form of a letter was sent by the additional District Magistrate to various committee members on 9.1.2023 and hence the said communication was a public document. The applicant without the knowledge of the committee members obtained a copy of the same and circulated it over Whatsapp message which was defamatory against the respondent No. 9 & 10. I sincerely apologize before this Hon. Tribunal for the delay in submitting our explanation against the leak of the report.



I say that, this office from time to time have instructed all the department to look after the government land under their jurisdiction and also instructed the Tahsildar to take necessary actions to ensure that no mining without permission or excess mining is undertaken by any individuals and if found to have been done then strict action be taken against such individuals.

Considering the above mentioned facts and the reports, appropriate orders may be passed.

Hence this Affidavit.

Verification

I, Sanjay Bamne, District Mining Officer, Collector Office, Dist. Pune, Dist. Pune, do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to 12 and that it is true to the best of my knowledge and belief.

Hence, verified this at Pune on ¹³17th day of April, 2023

Affiant

I know Affiant

smaimd
13-04-2023.
Sanjay Bamne,

(District Mining Officer, Pune)



Advocate



BEFORE ME

Mahendra A. Nangare

**MAHENDRA ARVIND NANGARE
NOTARY, GOVT. OF INDIA
PUNE DIST. MAHARASHTRA
Regd. No 15432 Exp Dt. 09/10/2024**

**NOTED AND REGISTERED
AT SR. NO. 546/2023
DATE 13/04/2023**





श्री. हिम्मत खराडे

निवासी उपजिल्हाधिकारी

तथा

अतिरिक्त जिल्हादंडाधिकारी, पुणे - १

दुरध्वनी: (कार्यालय): ०२० २६१२२११४

जिल्हाधिकारी कार्यालय, पुणे - १

क्रमांक २६१२२११४/अशा/०८/२०२३

दिनांक : २८/०८/२०२३

विषय :- मा.हरीत लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) O.A.No.103 of 2022 (WZ) (wz) दि.२४.०२.२०२३ रोजीच्या आदेशानुसार अंमलबजावणी करुन मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे येथे अंतिमरित्या अहवाल सादर करणेबाबत.

आपणास विदित आहे की, मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) प्रकरण दाखल आहे हे आपले चांगले ज्ञात आहे. तसेच शासनाने वेळोवेळी पारित केलेल्या शासन निर्णय/ परिपत्रके तसेच अधिसूचना इत्यादी नुसार ज्या त्या विभागाच्या ताब्यात असलेले व अधिग्रहण केलेले क्षेत्र, इमारत इत्यादीचे रक्षण करण्यांची सर्वस्वी जबाबदारी संबंधीत विभागाची आहे. तसेच महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील २ (ज) नुसार त्यामध्ये ज्याने गौण खनिज किंवा खनिजे उत्खनन केले असेल ते काढुन घेतले असेल किंवा त्याचा वापर केला असे किंवा उत्खनन केले काढले, वापर करणे इ. बाबत निर्धारण प्राधिकारी म्हणून आपण आहात, तसेच नियम ६० अन्वये आपल्या अधिकार क्षेत्रामधील उत्खननासाठी आपले विभागाची ना हरकत बंधनकारक केलेले आहे.

उपरोक्त वरिल वस्तुस्थिती पाहता, आपले अधिकार क्षेत्रामधील उत्खननाबाबत आपणच जबाबदार आहात हेही आपले ज्ञात असूनही आपण याबाबत गांभियाने दखल घेत नाही. व टोस कारवाई करण्यास विलंब करत आहात. तसेच आपण आपले कायदेशीर सल्लागार हे मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांचेकडे झालेल्या सुनावणीच्या वेळी आपल्या विभागाची जबाबदारी असतांनाही जाणिवपूर्वक टाळा टाळ करत असल्याचे निर्देशनास आलेले आहे, ही बाब अतिशय गंभीर स्वरूपाची आहे.

त्यामुळे मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांनी उक्त प्रकरणाची सुनावणी घेऊन वेळो वेळी आदेश निर्गमित केलेले आहेत. त्या आदेशान्वये

आपणांस आवश्यक त्या सुचना देण्यात येऊन आपले अधिकार क्षेत्रामधील झालेल्या उत्खनना संदर्भात नियमानुसार उचित कारवाई करून त्याबाबतचा अहवाल सादर करणेबाबत निर्देश देण्यात आलेले होते. असे असून देखील आपले विभागाकडून ठोस अशी कारवाई होत नाही ही बाब नक्कीच प्रशासकिय दृष्ट्या योग्य व उचित नाही.

मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांनी दाखल असलेल्या प्रकरणाच्या सुनावणीच्या अनुषंगाने दिनांक २४.०२.२०२३ रोजी पारित केलेल्या आदेशास अनुसरून याद्वारे आपणांस निर्देश देण्यात येत आहेत की, आपले अधिकार क्षेत्रामध्ये मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे दाखल असलेल्या प्रकरणातील गाव,स.नं./ग.नं. मध्ये उत्खनन झालेले आहे अशा मिळकतीची मोजणी भुमि अभिलेख विभागाकडून करणेत येऊन स.नं./ग.नं.ची निश्चिती करावी, त्यानंतर उक्त क्षेत्र झालेल्या गौण खनिज उत्खनाबाबत नियमानुसार आपलेस्तरावरून योग्य ती कारवाई करावी. व त्याबाबतचा अंतिम अहवाल मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, दि.१०.०३.२०२३ पर्यंत कोणत्याही परिस्थितीमध्ये आपले विभागाचे कायदेशीर अभियोक्ते यांचे मार्फत सादर करून त्याबाबतचा अनुपालन अहवाल या कार्यालयास सादर करणेत यावा.

दिनांक २४.०२.२०२३ रोजीच्या आदेशान्वये अंतिमरित्या अहवाल आपण आपले विभागाचा मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे सादर न केल्यास भविष्यात मा.खंडपीठ यांनी उक्त प्रकरणाच्या अनुषंगाने ताशेरे ओढल्यास त्याबाबतची सर्वस्वी जवाबदारी आपली राहिल याची गांभिर्याने नोंद घ्यावी.

सोबत:- दि.२४.०२.२०२३ रोजीच्या आदेशाची प्रत असे.

(हिम्मत खराडे)

प्रति,

श्री.एच.रा.जाधव,
वनपरिक्षेत्र अधिकारी,मावळ

प्रत:- मा.उपवनसंरक्षक,पुणे विभाग, पुणे.

यांना विनंती करणेत येते की, आपले अधिनस्त असलेल्या संबंधीत अधिकारी यांचेकडून मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे पवनानगर क्षेत्रामधील झालेल्या उत्खननाबाबत दाखल असलेल्या याचिके संदर्भातील आपले अधिनस्त क्षेत्रामधील उत्खननाबाबत ठोस कारवाई करून त्याबाबतचा परिपूर्ण अहवाल मा. मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे दाखल करण्याची कार्यवाही प्रथम प्राधान्याने करण्याबाबत आपणांमार्फत संबंधीताना सुचित करण्यात यावे.

(हिम्मत खराडे)

अतिरिक्त जिल्हादंडाधिकारी,पुणे

Maharashtra
Government

Telephone: (Office) 020-
26122114,
Collector office, Pune-1,
No. K/S/A/08/2023,
Dated 28.02.2023.

Mr. Himmat Kharade
Resident deputy
collector,
And
Additional district
magistrate, Pune 1.

Sub.:- To submit final report with Honourable
National green tribunal, west zone Bench
Pune under order dated 24.2.2023 passed
by Honourable Green tribunal Bench
Pune on Original Application No. 103 of
2022.(WZ) I.A. No. 195/2022 (WZ) and
Caveat No. 14/2022 (WZ) O. A. No. 103 of
2022 (WZ).

You are aware that, Original Application No.
103 of 2022 (WZ) is filed with Honourable
National green tribunal, west zone, Bench Pune,
and concerned department is fully responsible to

protect land, building, etc. occupied and possessed by concerned department under government resolution, circular and notice, etc. passed from time to time by government, and you are the designated authority regarding general mining or mining digged, taken or used it or digged, used, etc. under 2(j) of Maharashtra general mining digging development and regulation rules, 2013, and no objection of your department is declared binding to dig land in your jurisdiction under rule 60.

You know you are responsible for digged land in your jurisdiction under above fact, but you are not considering it seriously and you are delaying to act strictly, and it is so serious that observed avoided purposely when your department is responsible during hearing held at Honourable National Green Tribunal, West Zone, Bench Pune regarding your legal advisor by you.

Hence Honourable National green tribunal, west zone, Bench Pune passed order from time to time on hearing said case, required instruction is given you under said order and instructed to submit its report on proper action under rule regarding digged land in your jurisdiction, but it is definitely not just and proper for administration that your department not acted strictly.

This is to order you hereby under order passed on 24.2.2023 on hearing case filed by Honourable National green tribunal, west zone, bench Pune to confirm s. no./g. no. on carrying survey from land records department of land digged at g. no./ s. no., village under case filed with Honourable National green tribunal, west zone, Bench Pune in your jurisdiction and to submit its action report on submitting its final report through legal prosecutor of your

department in any case before 10.03.2023 with Honourable National green tribunal, west zone, Bench Pune.

Note seriously you are responsible fully for same, if remarked said case by Honourable bench in future if you not submitted your final report of your department with Honourable National green tribunal, west zone, Bench Pune under order dated 24.02.2023.

Encl.- Copy of order dated 24.02.2023.

Sd/-,
28.2.23

(Himmat Kharade)

To,
Mr. H. R. Jadhav,
Zonal forest officer, Maval.

Copy to – Honourable deputy forest officer, Pune division, Pune.

Requesting to ask the concerned to act strictly regarding digged land in your jurisdiction

under petition filed regarding digged land at Pavnanagar with Honourable National green tribunal, west zone, Bench Pune by concerned officer of your jurisdiction and to act in first preference to submit its full report with Honourable National green tribunal, west zone, Bench Pune.

Sd/-,

28.2.23,

(Himmat Kharade)

Additional district magistrate, Pune.



श्री. हिम्मत खराडे
निवासी उपजिल्हाधिकारी
तथा
अतिरिक्त जिल्हादंडाधिकारी, पुणे - १

दुरध्वनी: (कार्यालय): ०२० २६१२२११४
जिल्हाधिकारी कार्यालय, पुणे - १
क्रमांक : खनिज/पुणे/असा/०८/२३
दिनांक : २८/०२/२०२३

विषय :- मा.हरीत लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) O.A.No.103 of 2022 (WZ) (wz) दि.२४.०२.२०२३ रोजीच्या आदेशानुसार अंमलबजावणी करुन मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे येथे अंतिमरित्या अहवाल सादर करणेबाबत.

आपणास विदित आहे की, मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) प्रकरण दाखल आहे हे आपले चांगले ज्ञात आहे. तसेच शासनाने वेळोवेळी पारित केलेल्या शासन निर्णय/ परिपत्रके तसेच अधिसूचना इत्यादी नुसार ज्या त्या विभागाच्या ताब्यात असलेले व अधिग्रहण केलेले क्षेत्र, इमारत इत्यादीचे रक्षण करण्यांची सर्वस्वी जबाबदारी संबंधीत विभागाची आहे. तसेच महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील २ (ज) नुसार त्यामध्ये ज्याने गौण खनिज किंवा खनिजे उत्खनन केले असेल ते काढुन घेतले असेल किंवा त्याचा वापर केला असे किंवा उत्खनन केले काढले, वापर करणे इ. बाबत निर्धारण प्राधिकारी म्हणून आपण आहात, तसेच नियम ६० अन्वये आपल्या अधिकार क्षेत्रामधील उत्खननासाठी आपले विभागाची ना हरकत बंधनकारक केलेले आहे.

उपरोक्त वरिल वस्तुस्थिती पाहता, आपले अधिकार क्षेत्रामधील उत्खननाबाबत आपणच जवाबदार आहात हेही आपले ज्ञात असूनही आपण याबाबत गांभियाने दखल घेत नाही. व ठोस कारवाई करण्यास विलंब करत आहात, असे निर्देशनास आलेले आहे, ही बाब अतिशय गंभीर स्वरुपाची आहे.

त्यामुळे मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांनी उक्त प्रकरणाची सुनावणी घेऊन वेळो वेळी आदेश निर्गमित केलेले आहेत. त्या आदेशान्वये आपणांस आवश्यक त्या सुचना देण्यात येऊन आपले अधिकार क्षेत्रामधील झालेल्या उत्खनना संदर्भात नियमानुसार उचित कारवाई करुन त्याबाबतचा अहवाल सादर करणेबाबत निर्देश

देण्यात आलेले होते. असे असून देखील आपले विभागाकडून ठोस अशी कारवाई होत नाही ही बाब नक्कीच प्रशासकिय दृष्ट्या योग्य व उचित नाही.

मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांनी दाखल असलेल्या प्रकरणाच्या सुनावणीच्या अनुषंगाने दिनांक २४.०२.२०२३ रोजी पारित केलेल्या आदेशास अनुसरून याद्वारे आपणांस निर्देश देण्यात येत आहेत की, आपले अधिकार क्षेत्रामध्ये मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे दाखल असलेल्या प्रकरणातील गाव,स.नं./ग.नं. मध्ये उत्खनन झालेले आहे अशा भिळकतीची मोजणी भूमि अभिलेख विभागाकडून करणेत येऊन स.नं./ग.नं.ची निश्चिती करावी, त्यानंतर उक्त क्षेत्र झालेल्या गौण खनिज उत्खनाबाबत नियमानुसार आपलेस्तरावरून योग्य ती कारवाई करावी. व त्याबाबतचा अंतिम अहवाल मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, दि.१०.०३.२०२३ पर्यंत कोणत्याही परिस्थितीमध्ये आपले विभागाचे कायदेशीर अभियोक्ते यांचे मार्फत सादर करून त्याबाबतचा अनुपालन अहवाल या कार्यालयारा सादर करणेत यावा.

दिनांक २४.०२.२०२३ रोजीच्या आदेशान्वये अंतिमरित्या अहवाल आपण आपले विभागाचा मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे सादर न केल्यास भविष्यात मा.खंडपीठ यांनी उक्त प्रकरणाच्या अनुषंगाने ताशेरे ओढल्यास त्याबाबतची सर्वस्वी जबाबदारी आपली राहिल याची गांभिर्याने नोंद घ्यावी.

सोबत:- दि.२४.०२.२०२३ रोजीच्या आदेशाची प्रत असे.

24.2.23
(हिम्मत खराडे)
24.2.23

प्रति,

श्री.विजय पाटील,
कार्यकारी अभियंता (पवना प्रकल्प)
जलसंपदा विभाग,मंगळवार पेठ,पुणे

प्रत:- मा.अधीक्षक अभियंता, जलसंपदा विभाग,मंगळवार पेठ,पुणे

यांना विनंती करणेत येते की, आपले अधिनस्त असलेल्या संबंधीत अधिकारी यांचेकडून मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे पवनानगर क्षेत्रामधील झालेल्या उत्खननाबाबत दाखल असलेल्या याचिके संदर्भातील आपले अधिनस्त क्षेत्रामधील उत्खननाबाबत ठोस कारवाई करून त्याबाबतचा परिपूर्ण अहवाल मा. मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे दाखल करण्याची कार्यवाही प्रथम प्राधान्याने करण्याबाबत आपणांमार्फत संबंधीताना सुचित करण्यात यावे.

24.2.23
(हिम्मत खराडे)
अतिरिक्त जिल्हादंडाधिकारी,पुणे
24.2.23

Maharashtra
Government

Telephone: (Office) 020-
26122114,

Collector office, Pune-1,
No. K/S/A/08/2023,

Dated 28.02.2023.

Mr. Himmat Kharade

Resident deputy

collector,

And

Additional district
magistrate, Pune 1.

Sub.:- To submit final report with Honourable National green tribunal, west zone Bench Pune under order dated 24.02.2023 passed by Honourable Green tribunal Bench Pune on Original Application No. 103 of 2022.(WZ) I.A. No. 195/2022 (WZ) and Caveat No. 14/2022 (WZ) O. A. No. 103 of 2022 (WZ).

You are aware that, Original Application No. 103 of 2022 (WZ) is filed with Honourable National green tribunal, west zone, Bench Pune, and concerned department is fully responsible to protect land, building, etc. occupied and possessed by concerned department under

government resolution, circular and notice, etc. passed from time to time by government, and you are the designated authority regarding general mining or mining digged, taken or used it or digged, used, etc. under 2 (J) of Maharashtra General Mining Digging Development and Regulation Rules, 2013, and no objection of your department is declared binding to dig land in your jurisdiction under rule 60.

You know you are responsible for digged land in your jurisdiction under above fact, but you are not considering it seriously and you are delaying to act strictly, as observed, it is so serious.

Hence Honourable National Green Tribunal, West Zone, Bench Pune passed order from time to time on hearing said case.

Hence Honourable National green tribunal, west zone, Bench Pune passed order from time to time on hearing said case, required instruction is given you under said order and instructed to submit its report on proper action under rule regarding digged land in your jurisdiction, but it is definitely not just and proper for administration that your department not acted strictly.

This is to order you hereby under order passed on 24.2.2023 on hearing case filed by Honourable National green tribunal, west zone, bench Pune to confirm s. no./g. no. on carrying survey from land records department of land digged at g. no./ s. no., village under case filed with Honourable National green tribunal, west zone, Bench Pune in your jurisdiction and to submit its action report on submitting its final report through legal prosecutor of your

department in any case before 10.03.2023 with Honourable National green tribunal, west zone, Bench Pune.

Note seriously you are responsible fully for same, if remarked said case by Honourable bench in future if you not submitted your final report of your department with Honourable National green tribunal, west zone, Bench Pune under order dated 24.2.2023.

Encl.:- Copy of order dated 24.2.2023.

Sd/-,

28.2.23,

(Himmat Kharade).

To,

Mr. Vijay Patil,

Executive Engineer (Pawna Project),

Water Wealth Department, Mangalwar Peth
Pune.

Copy to – Honourable Superintending Engineer,
Water Wealth Department, Mangalwar Peth
Pune.

Requesting to ask the concerned to act strictly regarding digged land in your jurisdiction under petition filed regarding digged land at Pavnanagar with Honourable National green tribunal, west zone, Bench Pune by concerned officer of your jurisdiction and to act in first preference to submit its full report with Honourable National green tribunal, west zone, Bench Pune.

Sd/-,

28.2.23,

(Himmat Kharade)

Additional district magistrate, Pune



श्री. हिम्मत खराडे

निवासी उपजिल्हाधिकारी
तथा

अतिरिक्त जिल्हादंडाधिकारी, पुणे - १

दुरध्वनी: (कार्यालय): ०२० २६१२२११४

जिल्हाधिकारी कार्यालय, पुणे - १

क्रमांक खनिज/इमारत/मशा/०८/२०२३

दिनांक : २८/०२/२०२३

विषय :- मा.हरीत लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) O.A.No.103 of 2022 (WZ) (wz) दि.२४.०२.२०२३ रोजीच्या आदेशानुसार अंमलबजावणी करुन मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे येथे अंतिमरित्या अहवाल सादर करणेबाबत.

आपणास विदित आहे की, मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) प्रकरण दाखल आहे हे आपले चांगले ज्ञात आहे. तसेच शासनाने वेळोवेळी पारित केलेल्या शासन निर्णय/ परिपत्रके तसेच अधिसूचना इत्यादी नुसार ज्या त्या विभागाच्या ताब्यात असलेले व अधिग्रहण केलेले क्षेत्र, इमारत इत्यादीचे रक्षण करण्यांची सर्वस्वी जबाबदारी संबंधीत विभागाची आहे. तसेच महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील २ (ज) नुसार त्यामध्ये ज्याने गौण खनिज किंवा खनिजे उत्खनन केले असेल ते काढुन घेतले असेल किंवा त्याचा वापर केला असे किंवा उत्खनन केले काढले, वापर करणे इ. बाबत निर्धारण प्राधिकारी म्हणून आपण आहात, तसेच नियम ६० अन्वये आपल्या अधिकार क्षेत्रामधील उत्खननासाठी आपले विभागाची ना हरकत बंधनकारक केलेले आहे.

उपरोक्त वरिल वस्तुस्थिती पाहता, आपले अधिकार क्षेत्रामधील उत्खननाबाबत आपणच जवाबदार आहात हेही आपले ज्ञात असूनही आपण याबाबत गांभियाने दखल घेत नाही. व ठोस कारवाई करण्यास विलंब करत आहात, असे निर्देशनास आलेले आहे, ही बाब अतिशय गंभीर स्वरूपाची आहे.

त्यामुळे मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे यांनी उक्त प्रकरणाची सुनावणी घेऊन वेळो वेळी आदेश निर्गमित केलेले आहेत. त्या आदेशान्वये आपणांस आवश्यक त्या सुचना देण्यात येऊन आपले अधिकार क्षेत्रामधील झालेल्या उत्खनना संदर्भात नियमानुसार उचित कारवाई करुन त्याबाबतचा अहवाल सादर करणेबाबत निर्देश

देण्यात आलेले होते. असे असून देखील आपले विभागाकडून ठोस अशी कारवाई होत नाही ही बाब नक्कीच प्रशासकिय दृष्ट्या योग्य व उचित नाही.

मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांनी दाखल असलेल्या प्रकरणाच्या सुनावणीच्या अनुषंगाने दिनांक २४.०२.२०२३ रोजी पारित केलेल्या आदेशास अनुसरून याद्वारे आपणांस निर्देश देण्यात येत आहेत की, आपले अधिकार क्षेत्रामध्ये मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे दाखल असलेल्या प्रकरणातील गाव,स.नं./ग.नं. मध्ये उत्खनन झालेले आहे अशा मिळकतीची मोजणी भुमि अभिलेख विभागाकडून करणेत येऊन स.नं./ग.नं.ची निश्चिती करावी, त्यानंतर उक्त क्षेत्र झालेल्या गौण खनिज उत्खनाबाबत नियमानुसार आपलेस्तरावरून योग्य ती कारवाई करावी. व त्याबाबतचा अंतिम अहवाल मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, दि.१०.०३.२०२३ पर्यंत कोणत्याही परिस्थितीमध्ये आपले विभागाचे कायदेशीर अभियोक्ते यांचे मार्फत सादर करून त्याबाबतचा अनुपालन अहवाल या कार्यालयास सादर करणेत यावा.

दिनांक २४.०२.२०२३ रोजीच्या आदेशान्वये अंतिमरित्या अहवाल आपण आपले विभागाचा मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे सादर न केल्यास भविष्यात मा.खंडपीठ यांनी उक्त प्रकरणाच्या अनुषंगाने ताशेरे ओढल्यास त्याबाबतची सर्वस्वी जवाबदारी आपली राहिल याची गांभिर्याने नोंद घ्यावी.

सोबत:- दि.२४.०२.२०२३ रोजीच्या आदेशाची प्रत असे.

[Handwritten signature]
24.2.23
(हिम्मत खराडे)
24.2.23

प्रति,

श्री.मधुसूदन बर्गे,
तहसिलदार, मावळ

प्रत:- उपविभागीय अधिकारी,मावळ-मुळशी उपविभाग,पुणे.

यांना विनंती करणेत येते की, आपले अधिनस्त असलेल्या संबंधीत अधिकारी यांचेकडून मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे,यांचेकडे पवनानगर व खाजगी क्षेत्रामधील झालेल्या उत्खननाबाबत दाखल असलेल्या याचिके संदर्भातील आपले अधिनस्त क्षेत्रामधील उत्खननाबाबत ठोस कारवाई करून त्याबाबतचा परिपुर्ण अहवाल मा. मा.राष्ट्रीय हरीत न्यायाधीकरण,पश्चिम क्षेत्र खंडपीठ पुणे, यांचेकडे दाखल करण्याची कार्यवाही प्रथम प्राधान्याने करण्याबाबत आपणांमार्फत संबंधीताना सुचित करण्यात यावे.

[Handwritten signature]
24.2.23
(हिम्मत खराडे)
अतिरिक्त जिल्हादंडाधिकारी,पुणे
24.2.23

Maharashtra
Government

Telephone: (Office) 020-
26122114,

Collector office, Pune-1,

No. K/S/A/08/2023,

Dated 28.02.2023.

Mr. Himmat Kharade

Resident deputy

collector,

And

Additional district

magistrate, Pune 1.

Sub.:- To submit final report with Honourable National green tribunal, west zone Bench Pune under order dated 24.2.2023 passed by Honourable Green tribunal Bench Pune on Original Application No. 103 of 2022.(WZ) I.A. No. 195/2022 (WZ) and Caveat No. 14/2022 (WZ) O. A. No. 103 of 2022 (WZ).

You are aware that, Original Application No. 103 of 2022 (WZ) is filed with Honourable National green tribunal, west zone, Bench Pune, and concerned department is fully responsible to protect land, building, etc. occupied and possessed by concerned department under

government resolution, circular and notice, etc. passed from time to time by government, and you are the designated authority regarding general mining or mining digged, taken or used it or digged, used, etc. under 2 (J) of Maharashtra General Mining Digging Development and Regulation Rules, 2013, and no objection of your department is declared binding to dig land in your jurisdiction under rule 60.

You know you are responsible for digged land in your jurisdiction under above fact, but you are not considering it seriously and you are delaying to act strictly, as observed, it is so serious.

Hence Honourable National Green Tribunal, West Zone, Bench Pune passed order from time to time on hearing said case.

Hence Honourable National green tribunal, west zone, Bench Pune passed order from time to

time on hearing said case, required instruction is given you under said order and instructed to submit its report on proper action under rule regarding digged land in your jurisdiction, but it is definitely not just and proper for administration that your department not acted strictly.

This is to order you hereby under order passed on 24.2.2023 on hearing case filed by Honourable National green tribunal, west zone, bench Pune to confirm s. no./g. no. on carrying survey from land records department of land digged at g. no./s. no., village under case filed with Honourable National green tribunal, west zone, Bench Pune in your jurisdiction and to submit its action report on submitting its final report through legal prosecutor of your department in any case before 10.3.2023 with

Honourable National green tribunal, west zone,
Bench Pune.

Note seriously you are responsible fully for same, if remarked said case by Honourable bench in future if you not submitted your final report of your department with Honourable National green tribunal, west zone, Bench Pune under order dated 24.2.2023.

Encl.- Copy of order dated 24.2.2023.

Sd/-,

28.2.23,

(Himmat Kharade.)

To,
Mr. Madhusudan Barge,
Tahsildar Maval.

Copy to – Honourable Deputy Divisional Officer,
Maval, Mulshi, Sub Division Pune.

Requesting to ask the concerned to act strictly regarding digged land in your jurisdiction under petition filed regarding digged land at

Pavnanagar with Honourable National green tribunal, west zone, Bench Pune by concerned officer of your jurisdiction and to act in first preference to submit its full report with Honourable National green tribunal, west zone, Bench Pune.

Sd/-,

28.2.23,

(Himmat Kharade)

Additional District Magistrate, Pune.



सत्यमेव जयते

वनपरिक्षेत्र अधिकारी वडगाव मावळ,
मु.पो.वडगाव मावळ ता.मावळजि.पुणे यांचे कार्यालय
वनकर्मचारी निवासस्थान, वडगाव मावळ, ता. मावळ, जि. पुणे ४१२ १०६
E-mail: rfovadgaon@gmail.com

जा.क.अ/कोर्टकेस/जमिन/ /२०२२-२३
१९९९

दिनांक २४/०२/२०२३

प्रति,

मा. निवासी उपजिल्हाधिकारी,
अतिरिक्त जिल्हादंडाधिकारी पुणे.

विषय- मा.हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATOIN No
१०३ OF २०२२ (WZ) I.A.No.१९५/२०२२(WZ)& Caveat No
१/२०२२(WZ) दि.२७.१.२०२३ रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार
अंमलबजावणी करणेबाबत..

- संदर्भ - १) जिल्हाधिकारी कार्यालय पुणे (खनिकर्म शाखा) यांचे कार्यालयीन पत्र क्र. खनिकर्म
/ कावि/३७३/२०२३ दिनांक ३०/०१/२०२३
२) जिल्हाधिकारी कार्यालय पुणे (खनिकर्म शाखा) यांचे कार्यालयीन पत्र क्र. खनिकर्म/
कावि/४४६/२०२३ दिनांक ०३/०२/२०२३
३) मा. निवासी उप जिल्हाधिकारी तथा अतिरिक्त जिल्हा दंडाधिकारी पुणे-१
यांचेकडील पत्र क्र खनिकर्म/एसआर/अ.शा./०७/२०२२ दिनांक १३.०२.२०२३
रोजीचे पत्र.
४) आपलेकडील पत्र क्र खनिकर्म/एसआर/अ.शा./०८/२०२२ दिनांक २८.०२.२०२३
रोजीचे पत्र या कार्यालयात पोस्टाने दिनांक २०.०२.२०२२ रोजी प्राप्त..
५) आपलेकडील पत्र क्र खनिकर्म/एसआर/अ.शा./१३९/२०२३ दिनांक २४.०३.२०२३
रोजीचे पत्र.
६) वनपाल देवले यांचेकडील पत्र क्र. अ/ २१४/२०२३ दिनांक २६/०३/२०२३ रोजीचा
अहवाल.

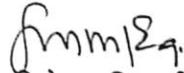
उपरोक्त संदर्भिय विषयान्वये अहवाल सादरकरणेत येतो की.मा. राष्ट्रीय हरीत न्यायाधिकरण,
पश्चिम क्षेत्रखंडपीठ पुणे यांचेकडील ORIGINIL APPLICATOIN No १०३ OF २०२२ (WZ)
नुसार प्रकरण दाखल असल्याने मा.राष्ट्रीय हरीत न्यायाधिकरण, खंडपीठ पुणे यांच्या न्यायालया
मध्ये झालेल्या सुनावणीच्या अनुषंगाने वेळोवेळी पारित केलेल्या आदेशाच्या अनुषंगाने या
कार्यालयाच्या अखत्यारित असणा-या वनविभागाच्या क्षेत्रामध्ये झालेल्या उत्खननाबाबत वरील संदर्भ
क्रमांक १ व २ नुसार आपणामार्फत मार्गदर्शन व सविस्तर सूचना/ निर्देश देण्यात आलेले आहे.

या संदर्भात मा.राष्ट्रीय हरीत न्यायाधिकरण, पश्चिम क्षेत्रखंडपीठ पुणे यांचेकडील
प्रकरणी दिनांक १६/१/२०२३ रोजी देण्यात आलेल्या अंतरिम आदेशाच्या अनुषंगाने
मा.न्यायालयाने गठीत कमीटी स्थापन करण्यात आलेली आहे. स्थापन करण्यात आलेल्या

कमीटीच्या अनुषंगाने त्यांचेकडील प्रति निधीमार्फत दिनांक १/२/२०२२ रोजी स्थळ निरीक्षण करण्यात आले त्यामध्ये यांचे समवेत संयुक्तस्थळ निरीक्षण केलेल्यानुसार वनविभागाच्या क्षेत्रामध्ये प्राथमिक दृष्ट्या उत्खनन झालेले दिसून आले आहे.

त्यानुसार या कार्यालयातील अभिलेखानुसार मौजे ठाकुरसाई सर्वे नं १६ व कोळचाफेसर सर्वे नं २१ मधीलक्षेत्र राखीव वन म्हणून घोषित झालेले आहे. दिनांक १/०२/२०२२ रोजीच्या स्थळ निरीक्षण करते वेळी उत्खनन केलेलेक्षेत्र हे वनविभागाच्या अखत्यारित येते किंवा कसे याबाबत संभ्रम निर्माण झाल्यामुळे तसेच सदर क्षेत्राचे सर्वेक्षण सिमांकन न झाल्याने वनविभागामार्फत मौजे ठाकुरसाई सर्वे नं १६ व कोळचाफेसर सर्वे नं २१ या क्षेत्राचा दिनांक १६/०२/२०२३ रोजी सर्वेक्षण करण्यात आले त्यामध्ये उत्खनन झालेले क्षेत्र हे वनविभागाच्या हददीला लागून नमुद सर्वे नंबर मध्ये झाल्याचे निदर्शनास आले आहे. तसेच आपलेकडील ईटीएस मोजणीद्वारे करण्यात आलेल्या सर्वेक्षणा नुसार मौजे कोळेचाफेसर ता.मावळ जि. पुणे सर्वे नं.२१ या क्षेत्रामध्ये ८५३.४३ इतके ब्रास व ठाकुरसाई ता.मावळ जि. पुणे सर्वे नं १६ मध्ये १८५.३८ इतके ब्रास उत्खनन सर्वेक्षणा दरम्यान निदर्शनास आलेले आहे. व सध्यास्थितीत सदर क्षेत्रावर उत्खननाचे काम बंद आहे.

त्यामुळे मौजे कोळेचाफेश्वर ता.मावळ येथील फॉ.सं.न. २१ व मौजे ठाकुरसाई ता.मावळ येथील सं.न. १६ च्या क्षेत्रात झालेल्या उत्खनाबाबत या कार्यालयामार्फत वनपरिमंडळ देवले मधील नियतक्षेत्र चावसर व नियतक्षेत्र देवले मधील संबधीत वनरक्षक यांनी प्र.रि.नं ई/६/२०२३ दिनांक२७/०२/२०२३ व प्र.रि.नं ई/२/२०२३ दिनांक २७/०२/२०२३अन्वये गुन्हा नोंद करण्यात आलेला आहे. सदरगुन्हे प्रकरणी आरोपी मिळून न आल्याने अज्ञात इसमाच्या नावांने गुन्हा नोंदकरण्यात आलेला असून सदर गुन्हे प्रकरणी पुढील तपास चालु आहे. सदरचा अहवाल आपणाकडे पुढील योग्य त्या माहितीसाठी व कार्यवाहीकामी सविनय सादर.
सहपत्र वरील प्रमाणे.


वनपरिक्षेत्र अधिकारी
वडगांवमावळ

- प्रत-१. मा उपवनसंरक्षक पुणे वनविभाग पुणे यांना माहितीसाठी सविनय सादर.
२. मा.सहा. वनसंरक्षक ववसं (प्रा) पुणे यांना माहितीसाठी सविनय सादर.

**OFFICE OF ZONAL FOREST OFFICER
VADGAON MAVAL**

At Post Vadgaon Maval, Taluka Maval, District
Pune,
Forest Officers Quarters, Vadgaon Maval, Taluka
Maval, District Pune-412 106.
E-mail: rfovadgaon@gmail.com

O.No. A/C/L/1991/2022-23 Date: 28.02.2023

To,
Hon'ble Resident Deputy Collector,
Additional District Magistrate Pune.

Sub.: To follow as per site inspection under
order passed on 27.01.2023 by Hon'ble
Green Tribunal Bench Pune on Original
Application no. 103 of 2022 (WZ) I.A. No.
195/2022 (WZ) & Caveat No. 1/2022
(WZ).

Ref.:1. Letter no. K/K/373/2023, dt. 30.01.2023
of Collector Office Pune (Mining
Department).
2. Letter no. K/K/446/2023, dt. 03.02.2023
of Collector Office Pune (Mining
Department).
3. Letter no. K/S/A/07/2022 dt.
12.02.2023 of Hon'ble Resident Deputy

Collector and Additional District Magistrate, Pune-1.

4. Your letter no. K/S/A/08/2022 dt. 28.02.2023 received by our office by post on 20.02.2022.
5. Your letter no. K/S/A/939/2022 dt. 24.03.2023.
6. Letter no. A/214/2023 dt. 26.03.2023 of Forest Officer Devle.

With reference to above reporting that, you have instructed, ordered in detail regarding guidance under reference no. 1 and 2 above regarding digging carried at land of forest department in our office jurisdiction under order passed from time to time regarding hearing concluded by Hon'ble National Green Tribunal Bench Pune Court, since Hon'ble National Green Tribunal, West Zone, Bench Pune filed Original Application No. 103 of 2022 (WZ).

Hon'ble Court appointed committee under interim order passed on 16.01.2023 under case

with Hon'ble National Green Tribunal, West Zone, Bench Pune regarding same. It is considered with committee appointed. Forest Department Zone is observed digged primarily as inspected jointly with him there.

Accordingly Survey No. 16 Village Thakursai and Survey no. 21 Kolchafesar are declared forest reserved under our office records. Forest Department carried survey on 16.02.2023 of Survey No. 16 Village Thakursai and Survey no. 21 Kolchafesar, since survey boundary of the said land is not marked and since doubt is arised whether land digged is there under forest department zone during site inspection dated 09.02.2022. Land digged there is observed at survey number mentioned near boundary of forest department. And observed Survey no. 21, Village Kolechafesar, Taluka Maval, District Pune is digged at 853.43 brass and Survey no. 16,

Thakursai, Taluka Maval, District Pune digged 185.38 brass during ETC Survey carried by you and presently said land digging is stopped.

Hence concerned forest officer of Chavsar and Devle forest zone of Forest Office Devle of our office complained under P.R. no. A/6/2023 dated 27.02.2023 and P.R. no. E/2/2023 dated 27.02.2023 regarding digged land of Survey no. 16, Village Thakursai, Taluka Maval and Forest Survey No. 21 of Village Kolechafeshwar, Taluka Maval. Case is filled against unknown person since accused not found under said case and it is under further investigation. This report is submitted with you for further kind proper information and action.

Encl.: Annexure as above.

Sd/-

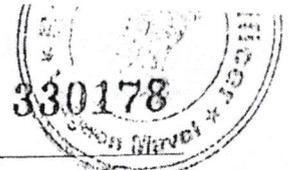
Forest Zonal Officer,
Wadgaon Maval.

Copy to :- 1. Hon'ble Deputy Forest Officer, Pune
Forest Division, Pune, for kind information.

2. Hon'ble Assistant Forest Officer VVS (P.) Pune,
for kind information.

वन अपराध पहिले प्रतिवृत्त

(महाराष्ट्र वन संहिता खंड दोन, परिच्छेद ६.१२)



१. क्रमांक/वर्ष E . 2 / 2022 - 23

२. दिनांक 20/02/2023

३. नियत क्षेत्र देवले ४. परिमंडळ देवले ५. वन परिक्षेत्र वडगाव गावठ ६. वन विभाग पुणे

७. अपराधाचा तपशील : (लेखनास जागा अपुरी असल्यास मागील पृष्ठावर लिहावे, अधिक लेखन असेल तर स्वतंत्र A-4 आकाराचा कागद वापरावा व तो सर्व प्रती सोबत लावावा) गा. व. थायानाच्या निर्देशानुसार रक्षण करणा-या नाल्याच्या उगरीशी रावेत गौजे ठाकुरराई सर्व्हे नं. १६ चे रक्षणगिरीक्षण दिनांक ०९/०९/२०२३ रोजी बुध्दान आले गौजे ठाकुरराई सर्व्हे नं. १६ मध्ये सुकुण नाला गुंटे देवावर उखळान उगळले दिव्णुन आले गौजे ठाकुरराई सर्व्हे नं. १६ मध्ये उखळान उगळले क्षेत्र हे वनविभागाच्या हद्दीमध्ये येत असल्या

८. जप्त मुद्देमालाचा तपशील : मुळे दिनांक १६/०२/२०२३ रोजी वनविभागाच्या सर्व्हेक्षण कार्याला आले. वनविभागाच्या क्षेत्रान उखळान उगळले दिव्णुन आले वकून उगळान आरोपी विक्रम वनगुन्हा नोंदविना उखळान उगळले क्षेत्र ०.०२ हे/आर. आगेणीया पुढील तपाम चालु आहे.

९. आरोपीचे तपशील : (आढळून आल्यास- नाव, वय, पत्ता, नमूद करावेत. अज्ञात असल्यास तशी नोंद करावी)

अज्ञात रसम

१०. अपराधाचे ठिकाण : (शक्य असेल तिथे GPS नुसार अक्षांश व रेखांश लिहावेत)

गौजे ठाकुरराई सर्व्हे नं. १६ GPS reading - N-18°39'18"
E-73°29'54"

११. अधिनियम व कलमे : (अपराध प्रकरणी प्रथम दर्शनी लागू होणारी कलमे व अधिनियम लिहावे)

भाग १६ वन अधिनियम १९२७ चे कलम २६(१) अ. उ. २८ अन्वये

१२. इतर नोंद : (आवश्यक असल्यास)

१३. गुन्हा नोंदविल्याचे ठिकाण :

गौजे ठाकुरराई सर्व्हे नं. १६

१४. गुन्हा नोंदविणा-या अधिका-याची स्वाक्षरी, नाव व पदनाम :

मी. माती. गोविंदी नारायण शिरसाठ, वनरक्षक चाकरदार (अति) देवले

(स्थळ प्रत / वनपाल प्रत / वनक्षेत्रपाल प्रत / उपवनसंरक्षक प्रत - त्यास (✓) खूण करावी)

[क. मा. प.]

Annexure of Government Resolution No. TRS-
12/2020/C.N.203/F6, Dated 25.01.2020.

330178

FIRST INFORMATION OF FOREST CASE
(Maharashtra Forest Code, Part 2, Para 6.2)

1. Number/Year:- E-2/2022-23
2. Date: 27.02.2023.
3. Concerned Zone : Devle
4. Division: Devle
5. Forest Zone: Vadgaon, Maval,
6. Forest Division: Pune.
7. Information of case : (to write on backside page if insufficient place is there to write, to use A-4 paper separately, if more writing is there and to enclose it with all copies).

Carried site inspection on 09.01.2023 of Survey no. 16, Villager Thakursai with committee appointed under Hon'ble Court order. Village Thakursai, Survey no. 16, Total 3 guntha land is

observed digged. Village Thakursai, Survey no. 16 digged land is there in forest department zone, hence forest department carried survey on 16.02.2023. Forest department land is observed digged, hence forest case filed against unknown accused. A digged land is 0.02 H.R. Further ingestion of accuse is started.

8. Detail of goods seized :-

9. Details of accused (mention name, age, address, if found. To record if being unknown) :-
Unknown person.

10. Place of offense (mention latitude and longitude as per GPS where is possible) :

Survey no. 16, Village Thakursai, GPS Reading
N-18°39'18" – E-73°29'54".

11. Act and section (mention act and section applicable prima facie under offense case) :-

Forest case filed under Section 26(a)(d)(g) of Indian Forest Act 1927.

12. Other record (if required) :

13. Case filed at :

Survey no. 16, Village Thakursai.

14. Signature, name and designation of officer

file case : Sd/-

Smt. Mohini Narayan Shirsat, Forest Officer,
Chavsar, (Add.) Devle.

(Office copy/ Forest Officer Copy/ Forest Zonal Officer copy/ Deputy Forest Officer Copy (Tick mark) what is applicable).

१. क्रमांक/वर्ष E-6/2022-23
 २. दिनांक २०/०२/२०२३
 ३. नियत क्षेत्र चाफेसर ४. परिमंडळ देतले ५. वन परिक्षेत्र वडगाव माबळ ६. वन विभाग पुणे

७. अपराधाचा तपशील : (लेखनास जागा अपुरी असल्यास मागील पृष्ठावर लिहावे, अधिक लेखन असेल तर स्वतंत्र A-4 आकाराचा कागद वापरावा व तो सर्व प्रती सोबत लावावा)

मा. मंगळगळगावच्या निर्देशानुसार स्थापन करव्यात झालेल्या कमिटी समवेत मौजे कोलेचाफेसर जवळ नंबर २९ चे स्थळ निरीक्षण दि. ०९/०१/२०२३ रोजी करव्यात झाले. मौजे कोलेचाफेसर जवळ नंबर २९ मध्ये एकूण दोन गुटे क्षणात उतरवून झाले दिसून आले. मौजे कोलेचाफेसर जवळ नंबर २९ मध्ये उतरवून झालेले क्षण हे तनविशागावच्या हद्दीमध्ये जतन करवल्यामुळे ८. जप्त मुद्दामालाचा तपशील : दि. १६/०२/२०२३ रोजी तनविशागावच्या जवळ करव्यात झाले. तनविशागावच्या क्षणात उतरवून झाल्याने दिसून झालेले क्षण आरोगीगिळडे नजरेत नोंदविले. उतरवून झालेले क्षेत्र ०.०२ हे/आर. अरोपीचा पुढील तपास चालू आहे.

९. आरोपीचे तपशील : (आढळून आल्यास- नाव, वय, पत्ता, नमूद करावेत. अज्ञात असल्यास तशी नोंद करावी)

अज्ञात इयम

१०. अपराधाचे ठिकाण : (शक्य असेल तिथे GPS नुसार अक्षांश व रेखांश लिहावेत)

कोलेचाफेसर जवळ नंबर २९ GPS Pending N-18°40'39" E-73°27'42"

११. अधिनियम व कलमे : (अपराध प्रकरणी प्रथम दर्शनी लागू होणारी कलमे व अधिनियम लिहावे)

भारतीय वन अधिनियम १९२७ चे कलम २६ (१) अ, ड, ग इन्तर्गे

वनगुहा नोंदविल्या
 १२. इतर नोंद : (आवश्यक असल्यास)

१३. गुन्हा नोंदविल्याचे ठिकाण :

कोलेचाफेसर जवळ नंबर २९

१४. गुन्हा नोंदविणा-या अधिका-याची स्वाक्षरी, नाव व पदनाम :

श्रीमती मोहिनी तारागत शिरसाळ, तनविशागाव जवळ

(स्थळ प्रत / वनपाल प्रत / वनक्षेत्रपाल प्रत / उपवनसंरक्षक प्रत - त्यास (✓) खूण करावी)

[कृ. मा. प]

FIRST INFORMATION OF FOREST CASE

(Maharashtra Forest Code, Part 2, Para 6.2)

1. Number/Year:- E-6/2022-23
2. Date: 27.2.2023.
3. Concerned Zone : Chavesar,
4. Division : Devle
5. Forest Zone: Vadgaon, Maval,
6. Forest Division: Pune.
7. Information of case : (to write on backside page if insufficient place is there to write, to use A-4 paper separately, if more writing is there and to enclose it with all copies).

Site inspection carried on 09.01.2023 of Survey no. 21, Village Kolechafesar with committee appointed under Hon'ble Court order. Total 2 guntha land of Survey no. 21, Village Kolechafesar is observed digged. Forest department carried survey on 16.02.2023 since

land digged at Survey no. 21, Village Kolechafesar is under forest department. Forest case is filled against unknown accused, since observed digging carried at forest department land. Land digged is admeasured 0.02 H.R. Further investigation with accused is pending.

8. Detail of goods seized :-

9. Details of accused (mention name, age, address, if found. To record if being unknown) :-
Unknown person.

10. Place of offense (mention latitude and longitude as per GPS where is possible) :

Kolechafesar Survey no. 21, GPS Reading N-18° 40'39' - 73°27'42".

11. Act and section (mention act and section applicable prima facie under offense case) :-

Forest case filed under Section 26(a)(d)(g) of Indian Forest Act 1927.

12. Other record (if required) :

13. Case filed at :

Survey no. 21, Kolechafesar.

14. Signature, name and designation of officer

file case : Sd/-

Smt. Mohini Narayan Shirsat, Forest Officer,
Chavsar.

(Office copy/ Forest Officer Copy/ Forest Zonal
Officer copy/ Deputy Forest Officer Copy (Tick
what is applicable).

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल

(कलम १५४ कौजदारी प्रक्रिया संहिता)

1. District (जिल्हा): पुणे ग्रामीण P.S.(ठाणे): लोणावळा ग्रामीण Year (वर्ष): 2022
 FIR No.(प्रथम खबर क्र.): 0130 Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 27/07/2022 16:25 बजे

2. S.No. (अ.क्र.) Acts (अधिनियम) Sections (कलम)
 1 भारतीय दंड संहिता १८६० ३७९

3. (a) Occurrence of offence (गुन्हाची घटना):
 1. Day(दिवस): शुक्रवार Date From (दिनांक पासून): 15/07/2022
 Time Period (कालावधी): पहर 4 Date To (दिनांक पर्यंत): 15/07/2022
 Time From (वेळेपासून): 11:00 बजे
 Time To (वेळेपर्यंत): 11:00 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):
 Date (दिनांक): 27/07/2022 Time (वेळ): 14:00 बजे

(c) General Diary Reference (रोजनामचा संदर्भ)
 Entry No. (नोंद क्र.): 011 Date & Time (दिनांक आणि वेळ): 27/07/2022 16:15 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):
 1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर): पूव, 25 किमी
 Beat No. (बिट क्र.):
 (b) Address (पत्ता): चावसर

(c) In case, outside the limit of this Police Station, then (या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):
 Name of P.S. (पोलीस ठाण्याचे नाव):
 District(State) (जिल्हा(राज्य)):

6. Complainant / Informant (तक्रारदार/माहिती देणारा):
 (a) Name (नाव): समीर भरत मोरे
 (b) Father's/Husband's Name(वडील / पती चे नाव):
 (c) Date/Year of Birth (जन्म तारीख/वर्ष): 1991 (d) Nationality (राष्ट्रीयत्व): भारत
 (e) UID No. (यु.आय.डी. क्र.):
 (f) Passport No.(पारपत्र क्र.): Date of Issue (दिल्याची तारीख):
 Place of Issue (दिल्याचे ठिकाण):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)
 ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)
 S.No.(अ. क्र.) Id Type (ओळखपत्राचा प्रकार) Id Number (ओळखपत्राचा क्रमांक)
 1

(h) Address (पत्ता):

(h) Address (पत्ता):

S.No. (अ. क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	सांगवी पुणे, लोणावळा ग्रामीण, पुणे ग्रामीण, महाराष्ट्र, भारत
2	स्थायी पत्ता	सांगवी पुणे, लोणावळा ग्रामीण, पुणे ग्रामीण, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (फोन नं.):

Mobile (मोबाइल नं.): 91-9764481111

7. Details of known/suspected/unknown accused with full particulars (माहीत असलेल्या /संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (मातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	अज्ञात चोरटा			1. पत्ता माहीत नाही, लोणावळा ग्रामीण, पुणे ग्रामीण, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संबंधीत मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value (In Rs/-) (मुल्य (रु. मध्ये))
----------------	-----------------------------------	---------------------------------	---------------------	-------------------------------------

10 Total value of property (In Rs/-)-(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11 Inquest Report / U.D. case No., if any (इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र.,जर असल्यास):

S.No. (अ. क्र.)	UIDB Number (यु.आय.डी. बी.क्र.)
-----------------	---------------------------------

12 First information contents (प्रथम खबर हकीकत):

माझे नाव - समीर भरत मोरे, वय-31 वर्षे धंदा- नोकरी, रा- सांगवी पुणे, मो नं - 9764481111 समक लोणावळा ग्रामीण पोलीस स्टेशन येथे हजर राहुन फिर्यादी जबाब देतो की मी 05/01/2022 रोजी पासून उपसा जलसिंचन उपविभाग पवनानगर, तळेगाव दाभाडे येथे शाखा अभियंता म्हणून नेमणुकीस आहे, मी माझे कुटुंबासह सांगवी येथे राहणेस आहे.पयना प्रकल्पासाठी संपादीत केलेल्या जल संपदा विभागाची जागे संपर्कात तहसिलदार कार्यालय वडगाव मावळ येथुन जलसिंचन उपविभाग पवनानगर, तळेगाव दाभाडे येथे तक्रारी अर्ज प्राप्त झालेने सदर ठिकाणी पाहणी करण्यासाठी मी तसेच माझे सहकारी, चिंतामण श्रीपती कोंडरे व दत्तात्रय रामचंद्र घरदाळे असे दि 15/07/2022 रोजी मौजे चावसर, मेने वस्ती, येथील सर्वे नं 74 मध्ये गेलो असता सदर ठिकाणी उत्खनन करुन गौण खनिज चोरी केल्याचे निदर्शनास आले व त्या उत्खनन केलेल्या ठिकाणी माती द्रकलुन बुजवण्यात आल्याचे दिसुन आले. सदर उत्खनन केलेल्या ठिकाणाचे माती, दागड व मुरुम चे अंदाजे माप 21x16x3.5 इतके असुन अंदाजे 415 ब्रास ची किंमत 250000/- इतकी होती.तरी दि 15/07/2022 रोजी सकाळी 11:15 चे पुर्वी पवना प्रकल्पासाठी संपादीत केलेल्या जल संपदा विभागाची मौजे चावसर मेने वस्ती येथील सर्वे नं 74 मध्ये कोणीतरी अज्ञात इसमाने उत्खनन करुन 250000/- रुपय किमतीचे गौण खनिज हे स्वताचे फायद्या करीता मुद्दाम लबाडीचा इराद्याने चोरी करुन नेले आहे म्हणुन माझी त्या अज्ञात इसमा विरुद्ध कायदेशीर तक्रार आहे.माझा संगणाकावरील घेतलेला फिर्यादी जबाब हा प्रिन्ट काढल्यानंतर मी वाचुन पाहीला तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

13. Action Since the above information reveals commission of offence(s) u/s as mentioned at
(केलेली कारवाई: बाब क्र. २ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) **Registered the case and took up the investigation:** (प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or (किंवा)

(2) **Directed (Name of I.O.)** (तपास अधिका-याचे नाव): RAFIK MOHAMED SHAIKH
Rank (पद): HC (Head Constable)

No.(क्र.): 15101000362RMM **to take up the investigation** (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) **Refused investigation due to** (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) **Transferred to P.S.** (गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C. (आर. ओ .ए .सी.)

14. Signature/Thumb Impression of the complainant / informant. (तक्रारदाराची/खबर देणाऱ्याची सही/अंगठा):

Signature

15. Date and time of dispatch to the court (न्यायालयात पाठवल्याची तारीख व वेळ):

20/11/20
14/11/20
Signature (तपास अधिकारी)
Station (तपास अधिकारी)
Name (नाव): Hilesh pandurang m...
Rank (पद): I (Inspector)
No.(सं.):

N.C.R.B**I.I.F.-I****FIRST INFORMATION REPORT****(Under Section 154 Cr. P.C)**

1. District: Pune Rural *P.S. (Thane): Lonavala
Rural *Year 2022 *FIR No. 0130 *Date and Time
of FIR 27/07/2022 16:25 Hrs.

2.

Sr. No	Acts	Sections
1	IPC 1860	379

3. (a) Occurrence of offence:

Day: Friday Date from: 15.07.2022

Time Period: 4 HR Date to: 15.07.2022

Time From: 11:00 Hrs.

Time To: 11:00 Hrs.

(b) Information received at P.S.:

Date: 27/07/2022; Time: 14:00 Hrs.

(c) General Diary reference

Entry No. 011 Date & Time: 27/07/2022

16:15 Hrs.

4. Type of Information: Written.

5. Place of Occurrence :-

1. (a) Direction and distance from P.S. : East,

25 KM. Beat No. :-

(b) Address :- Chavsar

(c) In case, outside the limit of this police station, then Name of P.S. :

District (State):

6. Complainant/ Informant :

(a) Name : Sameer Bharat More

(b) Father's /Husband's Name:

(c) *Date/ Year of Birth : 1991

(d) *Nationality : India

(e) *UID No. :

(f) *Passport No. :

(f) *Date of Issue : *Place of Issue :

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.	ID Type	ID Number
-------	---------	-----------

(h) Address :

1	Present Address	Sangvi Pune, Lonavala Rural, Pune Rural, Maharashtra, India.
2	Permanent Address	Sangvi Pune, Lonavala Rural, Pune Rural, Maharashtra, India.

(i) Occupation :-

(j) Phone number : Mobile no.:91-9764481111

7. Details of known/ suspected/unknown accused with full particular :

S. No.	Name	Alias	Relative's Name	Present Address
1	unknown			1. Address not known, Lonavala Rural, Pune Rural, Maharashtra, India.

8. Reasons for delay in reporting by the complainant / informant:

9. Particulars of properties of interest:

S. No.	Property Category	Property Type	Description	Value (In Rs/-)

10. Total value of property (In Rs/-):-

11. Inquest Report / U.D. case No. if any

S.No.	UIDB Number

12. First Information Contents :-

Sameer Bharat More, Age 31 years, Occupation: Service, Village Sanghwi, Pune, Mobile no. 9764481111, state on visiting Lonavala Rural Police Station personally that, I am working as Branch Engineer for Sub Irrigation, Sub Division, Pawna Nagar, Talegaon Dabhale from 05.01.2022. I am residing at Sanghwi with my

family. Irrigation Sub Division Pawna Nagar Talegaon Dabhale received complaint from Tahsildar Office Vadgaon Maval regarding land of Water Wealth Department acquired for Pawna Project. Hence, I and my staff Chintaman Shripati Kondhare and Dattatray Ramchanra Ghardale visited Village Chavsar, Mene Basti, Survey no. 74 on 15.07.2022 for inspection there, when observed general mines stolen on digging there and observed the place digged there is leveled with putting soil. Soil, stone and sand at the said place digged is admeasured about 21-16-3.5 i.e. about 415 brass worth about Rs. 2,50,000/-. So this is my legal complaint against unknown person, that somebody unknown person stolen with intension of fraud purposely for own benefit, the general mines worth about Rs. 2,50,000/- on digging at Survey no. 74, Mene Basti, Village Chavsar of Water Wealth Department acquired for Pawna Project at 11:15

a.m. on 15.07.2022. I read print of my statement recorded over computer as true and correct as I stated.

13. Action taken: Since the above information reveals commission of offence(s)u/s as mentioned at

(1) Registered the case and took up the: Or
Investigation :

(2) Directed (Name of I.O.): RAFIK MOHAMED
SHAIKH

Rank: HC (Head Constable)

No.: 15101000362RMM to take up the
investigation or

(3) Refused investigation due to:
or

(4) Transferred to P.S. .:
District :

on point of jurisdiction.

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

R.O.A.C.

14. Signature/Thumb impression Of the Complainant/Informant.

Sd/-

15. Date & Time of dispatch to the court :

Signature of the Office-in-charge, Police Station

Name: - Nilesh Pandurang Mane.

Rank- I (Inspector)

No.:-

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल
(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. District (जिल्हा): पुणे ग्रामीण P.S.(ठाणे): लोणावळा ग्रामीण
FIR No.(प्रथम खबर क्र.): 0197 Year (वर्ष): 2022
Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 09/11/2022 19:41

S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय दंड संहिता १८६०	३७९

3. (a) Occurrence of offence (गुन्ह्याची घटना):

1. Day(दिवस): सोमवार Date From (दिनांक पासून): 08/08/2022
Time Period (कालावधी): पहर 4 Date To (दिनांक पर्यंत): 08/08/2022
Time From (वेळेपासून): 11:15 बजे
Time To (वेळेपर्यंत): 11:15 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

Date (दिनांक): 09/11/2022 Time (वेळ): 19:00 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (नोंद क्र.): 018
Date & Time (दिनांक आणि वेळ): 09/11/2022 19:31 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):
पूर्व, 25 किमी Beat No. (बिट क्र.):

(b) Address (पत्ता): वारु, जोवन

(c) In case, outside the limit of this Police Station, then

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):

District(State) (जिल्हा(राज्य)):

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

10 Total value of property (In Rs/-)
(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any
(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S.No.	UIDB Number
(अ.क्र.)	(यु.आय.डी.बी.क्र.)

12. First Information contents (प्रथम खबर हकीकत):

माझे नाव - समीर भरत मोरे, वय-31वर्षे धंदा- नोकरी, रा- सांगवी पुणे, मो नं - 9764481111

समक्ष लोणावळा ग्रामीण पोलीस स्टेशन येथे हजर राहुन फिर्यादी जबाब देतो की मी 05/01/2022 रोजी पासून उपसा जलसिंचन उपविभाग पवनानागर, तळेगाव दाभाडे येथे शाखा अभियंता म्हणून नेमणुकीस आहे, मी माझे कुटुंबासह सांगवी येथे राहणोस आहे.

पवना प्रकल्पासाठी संपादीत केलेल्या जल संपदा विभागाची जागे संदर्भात तहसिलदार कार्यालय वडगाव मावळ येथुन दि 19/07/2022 रोजी जलसिंचन उपविभाग पवनानागर, तळेगाव दाभाडे येथे पत्र प्राप्त झालेने सदर ठिकाणी पाहणी करण्यासाठी मी तसेच माझे सहकारी, चिंतामण श्रीपती कोंढरे व दत्तात्रय रामचंद्र घरदाळे असे दि 08/08/2022 रोजी मौजे वारु येथील सर्वे नं -96व मौजे जोवन मधिल सर्वे नं 42 मध्ये गेलो असता सदर ठिकाणी उतखन्न करुन गौण खनिज चोरी केल्याचे निदर्शनास आले परंतु सदर ठिकाणी पावसाचे पाणी साचले असल्याचे माप घेणे शक्या नव्हते. तरी दि 04/11/2022 रोजी सदर ठिकाणचे माप घेतले मौजे वारु या ठिकाणाहून माती व मुरुम चे अंदाजे परिमाण 2230 ब्रस व मौजे जोवन या ठिकाणाहून दगड चे अंदाजे माप 1) 72x50x10 फुट 2) 197x115x25फुट असे एकुण 6024ब्रास असे दोन्ही ठिकाणचे एकुण परिमाण 600रुपये प्रति ब्रास प्रमाणे किंमत 49,52,400/- इतकी होते सदर दोन्ही खाण मागील 10 ते 12वर्षा पासुन सुरु असल्याचे समजले सद्या स्थिती मध्ये दोन्ही ठिकाणचे खाणी काही दिवसापासुन बंद असल्याचे निदर्शनास आले तरी 08/08/2022 रोजी मौजे वारु येथील सर्वे नं -96व मौजे जोवन मधिल सर्वे नं 42 पवना प्रकल्पासाठी संपादीत केलेल्या जल संपदा विभागाची जमीनीमधुन कोणीतरी अज्ञात इसमाने उतखन्न करुन 49,52,400/- रुपय किमतीचे गौण खनिज हे स्वताचे फायद्या करीता मुद्दाम लबाडीचा इराद्याने चोरी करुन न्ेले आहे म्हणुन माझी त्या अज्ञात इसमा विरुद्ध कायदेशीर तक्रार आहे.

माझा संगणाकावरील घेतलेला फिर्यादी जबाब हा प्रिन्ट काढल्यानंतर मी वाचुन पाहीला तो माझे सांगणे प्रमाणे बरोबर व खरा आहे.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरुन अपराध घडल्याचे.)

(1) Registered the case and took up the investigation:

(प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

RAFIK MOHAMED SHAIKH

Rank (पद): HC (Head Constable)

No.(क्र.): 15101000362RM

to take up the Investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of Jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / Informant, admitted to be correctly recorded and a copy given to the complainant / Informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb Impression of the complainant / Informant.

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):

15. Date and ~~Time~~ of dispatch to the court

(न्यायालयात प्रकटवल्याची तारीख व वेळ):

Signature
11/4/20

Signature of Officer in charge,
Police Station
(ठाणे प्रभारी अधिका-याची स्वाक्षरी)
Name (नाव): Nilesh pandurang m.
Rank(पद): I (Inspector)
No.(सं.):

N.C.R.B

I.I.F.-I

**FIRST INFORMATION REPORT
(Under Section 154 Cr. P.C)**

1. District: Pune Rural *P.S. (Thane): Lonavala

Rural *FIR No. 0197 *Year 2022 *

Date and Time of FIR 09.11.2022 19:41 Hrs.

2.

Sr. No	Acts	Sections
1	IPC 1860	379

3. (a) Occurrence of offence:

Day: Monday Date from: 08.08.2022

Time Period: 4 HR Date to: 08.08.2022

Time From: 11:15 Hrs.

Time To: 11:15 Hrs.

(b) Information received at P.S.:

Date: 09.11.2022; Time: 19:00 Hrs.

(c) General Diary reference

Entry No. 018 Date & Time: 09.11.2022

19:31 Hrs.

4. Type of Information: Written.

5. Place of Occurrence :-

1. (a) Direction and distance from P.S. : East,

25 KM. Beat No. :-

(b) Address :- Waru, Jovan.

(c) In case, outside the limit of this police station, then Name of P.S. :

District (State):

10. Total value of property (In Rs/-):-

11. Inquest Report / U.D. case No. if any

S. No.	UIDB Number

12. First Information Contents :-

Sameer Bharat More, Age 31 years, Occupation:
Service, Village Sanghwi, Pune, Mobile no.
9764481111/.

State on visiting Lonavala Rural Police Station personally that, I am working as Branch Engineer for Sub Irrigation, Sub Division, Pawna Nagar, Talegaon Dabhale from 05.01.2022. I am residing at Sanghwi with my family.

Irrigation Sub Division Pawna Nagar Talegaon Dabhale received letter on 19.07.2022 from Tahsildar Office Vadgaon Maval regarding land of Water Wealth Department acquired for Pawna Project. Hence, I and my staff Chintaman Shripati Kondhare and Dattatray Ramchanra Ghardale visited Waru Survey no. 96 and Jovan Survey No. 42 on 08.08.2022 for inspection there, when observed general mines stolen on digging there. But it was not possible to note measurement since rain water was logged there. Hence noted measurement of said place on 04.11.2022. Total 6024 brass of measurement about 1) 72x50x10 feet, 2) 197x115,25 feet of

stone at village Jowan and 2230 brass quantity approximately of soil and stone at village Waru of noted measurement of said place on 04.11.2022 is worth about 49,52,400/- at Rs. 600/- per brass of total quantity of said both place. I learnt said both quarry are in use since last 10-12 years. I observed quarry at both place are closed since few days presently.

So this is my legal complaint against unknown person, that he stolen taken with intention of fraud purposely for own benefit the general mines of Rs. 49,52,400/- on digging by some unknown person from land of water wealth department acquired for Pawna Project at Waru Survey no. 96 and Jowan Survey no. 42 on 08.08.2022. I read print of my statement recorded over computer as true and correct as I stated.

13. Action taken: Since the above information reveals commission of offence(s)u/s as mentioned at

(1) Registered the case and took up the: Or

Investigation :

(2) Directed (Name of I.O.):

RAFIK MOHAMED SHAIKH

Rank: HC (Head Constable)

No.: 15101000362RM to take up the investigation or

(3) Refused investigation due to:

or

(4) Transferred to P.S. .:

District :

on point of jurisdiction.

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

R.O.A.C.

14. Signature/Thumb
impression Of the
Complainant/Informant.

Sd/-

15. Date & Time of
dispatch to the court :

Signature of the Office-in-
charge, Police Station

Name: - Nilesh Pandurang
Mane.

Rank- I (Inspector)

No.:-

संदेश शिर्के उपविभागीय अधिकारी, मावळ-मुळशी उपविभाग पुणे यांचे न्यायालयाला
आरटीएस/अ/४८३/२०२०

१. अखिल अशोक अगरवाल

रा. हनुमान वाटीका, प्रधान पार्क जवळ
वर्धमान सोसा., लोणावळा
ता. मावळ, जि. पुणे

... वादी

विरुद्ध

१. तहसिलदार, मावळ

२. कामगार तलाठी कुसगाव बु.

३. शंकर रामचंद्र अर्थमुद्दर्स प्रा. लि.

तर्फे श्री. अविनाश हमढेरे

पत्ता. भांगरवाडी, लोणावळा, ता. मावळ, जि. पुणे

... प्रतिवादी



महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम २४७ अन्वये अपिल.

दावा जमिनीचा तपशिलः

गावाचे नाव	स.नं./ ग.नं.	तपशिल/कलम
कुसगाव बु. ता. मावळ	२३५	गौणखनिज / एस आर / १७८ / २०२०

निकालपत्र

सकळी माहिती, माहितीचा अधिसूचक अधिनियम २००५ नुसार अर्जाप्रमाणे

अपिलार्थी यांनी दावा जमिनीतून अनाधिकृतपणे ३४८ रु. रकम जमा करावी असे आहे.

गौणखनिजाचे उत्खनन विना परवाना केल्याने तहसिलदार मावळ यांनी त्याबाबत अपिलार्थी यांना दि. १०/०२/२०२० अन्वये रिक्तसर नोटिस दिलेली आहे. तदनंतर अपिलार्थी यांनी ३४८६ ब्रास गौणखनिजाचे उत्खनन केल्याचे नमुद करून महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८(७) अन्वये पाच पट दंड रकम रुपये ६९,७२,०००/- व अधिकार शुल्क (रॉयल्टी) रकम रु. १३,९४,४००/- अशी एकूण रु ८३,६६,४००/- ही रकम १५ दिवसाचे आत शासकीय खजिन्यात जमा करावी अन्यथा मुदतीत रकम जमा न केल्यास महसुलाची थकबाकी म्हणून उपरोक्त अधिनियमाचे कलम १७६ मध्ये नमुद केलेल्या तरतुदीनुसार सक्तीच्या मार्गाने वसूल करण्यात येईल असा आदेश तहसिलदार मावळ यांनी क्र. गौण/एसआर/१७८/२०२० दि. १४/०४/२०२० रोजी दिलेला आहे. सदर निर्णयावर व्यथित होवून अपिलार्थी यांनी प्रस्तुतचा अपिल अर्ज दाखल केले आहे.

प्रस्तुत अपिल अर्जाकामी अपिलार्थी व प्रतिवादी यांना नोटिसा काढून म्हणणे मांडण्यास संधी देण्यात आली आहे. सुनावणी तारखेदिवशी अपिलार्थी यांचे विधिज्ञ यांचा

तोंडी युक्तीवाद असून घेवून प अपिल अर्जांमध्ये गुनावणी कामी दिवल्या सर्धीचा विचार करून अपिल निर्णयामाठी राखीव ठेवण्यात आले असून त्यामध्ये गुणवत्तेवर निर्णय घेण्यात येत आहे.

तहसिलदार मावळ यांनी त्यांचेकडील जावक क्र.गौणखनिज/कावि/१७८/२०२० दि.३१/०७/२०२० अन्वये अपिलार्थी यांनी अनाधिकृत उत्खनन केलेले नसून सदचे उत्खनन कु.रमेश कुमार वजीर यांचेमार्फत श्री.अविनाश ढमढेरे यांनी केलेले आहे.

अपिल अर्ज व त्यासोबतची कागदपत्रे, अपिलार्थी यांचे विधिज्ञ यांचा तोंडी युक्तीवाद तसेच तहसिलदार मावळ यांचेकडील दि.३१/७/२०२० रोजीचे पत्र विचारात घेता असे दिसून येते की,

गाव मौजे कुसगांव बु., ता.मावळ जि.पुणे येथील स.नं./ग.नं. २३५ या मिळकतीमध्ये अनाधिकृत उत्खनन केलेबाबत दंडासह स्वामीत्वधन रक्कम रु. ८३,६६,४००/- भरणा करणेबाबत तहसिलदार, मावळ यांनी त्यांचेकडील आदेश क्र.गौण/एसआर/१७८/२०२० दि.१४/०४/२०२० अन्वये आदेशीत केलेले आहे. तरी अपिलार्थी यांनी आदेशाविरुद्ध प्रस्तुतचे अपिल दाखल केलेले आहे.

सदस्त्री भाटिली, मावळी यांनी अपिलार्थी यांनी सदर प्रकरणी नमूद केलेनुसार स.नं./ग.नं. २३५ या मिळकतीमधील ००हे.६२.५० आर क्षेत्र ही मिळकत त्यांचे मालकीची असून उर्वरित क्षेत्र हे कुमारी रमेश कुमारी वजीर यांचे मालकीचे आहे. प्रतिवादी क्र.३ अपिलार्थी यांनी तहसिलदार मावळ यांचेकडून दावा मिळकतीमधील उत्खनन करणेकामी दि.७/१२/२०१९ रोजी परवानगी मागीतलेली असून तहसिलदार मावळ यांनी त्यांचेकडील आदेश क्र.गौण/एसआर/८३/२०१९ दि.२०/१२/२०१९ अन्वये ५०० ब्रास तसेच तहसिलदार यांचेकडील आदेश क्र.गौण/एसआर/१४/२०२० दि.२२/०१/२०२० अन्वये ५०० ब्रास मुद्दम उत्खनन करण्याची परवानगी दिलेली आहे.

जाबदेणार क्र.३ यांनी लोणावळा नगरपरिषदेकरिता भारत सॉ मील ते हनुमान टेकडी पर्यंतचा रस्ता तसेच हनुमान टेकडी ते कुसगाव हददीपर्यंतचा रस्ता असे दोन रस्त्याचे काम घेतलेले असून त्याकरिता सदर मुद्दम वापरलेला आहे. भारत सॉ मील ते हनुमान टेकडी पर्यंतचा रस्ता याकामापोटी लोणावळा नगरपरिषदेकडून प्रतिवादी क्र.३ यांना दि.२१/०१/२०२१ रोजी बील मंजूर झालेले असून त्या विलामध्ये रक्कम रु. ६,१४,७७४/- रॉयल्टीची कपात केलेली आहे. तसेच हनुमान टेकडी ते कुसगाव हददीपर्यंतचा रस्ता या कामा पोटी दि.२१/०१/२०२१ रोजी बील मंजूर झालेले असून त्या विलामध्ये रक्कम रु. ६,२२,९२८/- रॉयल्टीची कपात केलेली आहे. दि.२८/०२/२०२० रोजी सदची रक्कम



नगरपालिकेमार्फत तहसिलदार मावळ यांना दि. २८/२/२०२० रोजी चलनाद्वारे मिळालेली आहे. जावदेणार यांनी १००० ग्रास उत्खनन केलेले असून पुढील उत्खननासाठी जोणावळा नगरपरिषदेने तहसिलदार मावळ यांना रॉयल्टी पोटी एकूण रकम रु. १२,३७,७०२/- ही चलनाद्वारे दिलेली आहे. अशा प्रकारे तहसिलदार मावळ यांना रकम रु. १७,०३,९०२/- ही रॉयल्टी पोटी मिळालेली आहे. त्यापैकी ३४६८/- ग्रास उत्खननाकरिता होणारी रॉयल्टीची रकम रु. १३,९४,४००/- वजा जाता उर्वरित रकम रु. ३,०९,५०५/- ही तहसिलदार मावळ यांचेकडे उत्खननापोटी जमा आहे. असे असतानाही तहसिलदार मावळ यांनी दंडात्मक आदेश पारित केलेला आहे.

महाराष्ट्र शासनाच्या अधिसूचना क्र. गौणखनिज १०/०४१६ प्र. क्र. ३०२/ख दि. १४/०६/२०१७ च्या नुसार जर कंत्राटदार हे शासनाच्या रत्याचे काम करत असल्यास आणि त्यांनी नोटीस बजावल्याच्या ३० दिवसांच्या आत स्वागित्वधन भरलेले असल्यास त्यावर कुठलीही दंडात्मक कारवाई करण्यात येवू नये असे आदेश दिलेले आहे.

त्याअनुषंगाने अवलोकन केले असता, प्रतिवादी क्र. ३ यांनी उत्खननापोटी तहसिलदार मावळ यांना रॉयल्टी म्हणून रकम आदेशापूर्वीच दिलेली असल्यामुळे तहसिलदार मावळ यांनी त्यांचेकडील आदेश क्र. गौण/एसआर/१७८/२०२० दि. १४/०४/२०२० अन्वये उत्खननापोटी पारित केलेला दंडाचा आदेश हा सकृतदर्शनीच सदोष असून सदरचा आदेश रद्द करणे योग्य ठरेल अशा निष्कर्षाप्रत मी आलेलो असलेने मी उपविभागीय अधिकारी मावळ-मुळशी, उपविभाग पुणे खालीलप्रमाणे आदेश देत आहे.

आदेश

- १) अपिल मंजूर करणेत येत आहे.
- २) तहसिलदार मावळ यांनी क्र. गौण/एसआर/१७८/२०२० मध्ये दि. १४/०४/२०२० रोजी दिलेला आदेश रद्द करणेत येत आहे.
- ३) सदर आदेशाची लेखी समज सर्व संबंधितांना देणेत यावी.

पुणे

दि. ७/९/२०२१



(संदेश शिर्के)

उपविभागीय अधिकारी
मावळ-मुळशी उपविभाग पुणे

प्रत : तहसिलदार मावळ यांचेकडे माहितीसाठी व पुढील कार्यवाहीसाठी रवाना.

**IN THE COURT OF SANDESH SHIKE SUB DIVISIONAL
OFFICER, MAVAL-MULSHI SUB DIVISION PUNE**

RTS/A/483/2020

1. Akhil Ashok Aggarwal
Res. Hanuman Vatika, Near Pradhan Park,
Vardhaman Sosa., Lonavala
Tal. Maval, Distt. Pune Plaintiff

against

1. Tehsildar, Maval
2. Worker Talathi Kusgaon Bu.
3. Behalf of Shankar Ramchandra Earthmovers Pvt.
Ltd.
Mr. Avinash Dhamdhare
Address Bhangarwadi, Lonavala,
Tal. Maval, Dist. Pune ...the
defendant

**Appeal under Section 247 of the Maharashtra Land
Revenue Act, 1966,**

DETAILS OF CLAIM LAND:		
Name of Village	S.N./G.N.	Detail
Kusgaon, Bu. Tal Maval	235	Secondary Minerals / SR / 178/2020

JUDGMENT

Tehsildar Maval issued a notice to the appellant on 10/02/2020 as the appellant has illegally Minerals 3486 of secondary minerals from the claimed land without permission. After that, the appellant was fined Rs. 69,72,000/- and the right amount (royalty) amount of Rs. 13,94,400/- such total amount of Rs.83,66,400/- should be deposited in the government treasury within 15 days, otherwise, if the amount is not deposited within the time limit, as arrears of revenue, it will be recovered through compulsory means as per the provisions mentioned in section 176 of the above Act. Order of Tehsildar Maval no. Secondary / SR/ 178/2020 dt. Given on 14/04/2020. Aggrieved by the said decision, the appellant has filed the present appeal.

An opportunity has been given to the appellant and the respondent who have filed the present appeal by issuing notices. Counsel for the appellant on the date of hearing the oral arguments and considering the opportunity provided for hearing in the appeal application, the appeal is reserved for decision and is being decided on merits.

According to Tehsildar Maval issued his outgoing no. Secondary Minerals/Kavi/178/2020 dated

31/07/2020, the appellant has not carried out any unauthorized mining but the said mining Through Ramesh Kumar Bajeer Shri. Done by Avinash Dhamdhere.

The appeal application and accompanying documents, the oral argument of the appellant's lawyer and the letter from Tehsildar Maval considering the letter dated 31/7/2020 it appears that,

Mauje Kusgaon Bu., Tal. Maval Dist.PuneS.No./G.No. 235 Ordered vide Order no. SM/SR/178/2020 dated 14/04/2020. However, the present appeal has been filed against the border order under Section 204 of the Information Act.

As stated by the appellant in the said case S.No./G.No. 235 out of property 00.62.50 R area belongs to him and remaining area 00 H. 62.50 R area belongs to Kumari Ramesh Kumari Wazir. Respondent no. 3 Permission has been sought from Tal.Maval to carry out excavation in the claim area on 20/12/2019 and Tehsildar Maval has asked him for permission and Tehsildar Maval issued his order No. Secondary Minerals/SR/83/2019, dt. 20/12/2019 from Tehsildar Order No. Secondary Minerals/ SR/14/2020 dt.

22/01/2020 another 500 Brass Murums have been granted permission to mining.

Respondent no. 3 has taken up two roads for the Lonavla Municipal Council i.e. the road from Bharat Saw Mill to Hanuman Hill and the road from Hanuman Hill to Kusgaon boundary and the said Murum has been used for the same. The road from Bharat Saw Mile to Hanuman Hill has been approved bill for the respondent no.3 on 21/01/2021 from Lonavala Municipal Council and the royalty has been deducted 6,14,774/-. Also, the road from Hanuman hill to Kusgaon border work Bill has been approved on 21/01/2011 and in that bill 6,22,928/- has been deducted as royalty. On 28/02/2020 above said amount through Municipality received to Tahsilda rMaval on 28/2/2020 by challan. Respondent has excavated 1000 brasses and for further excavation, Lonavla Municipal Council has given Tehsildar Maval a total amount of Rs. 12,37,702/- is paid by currency. Thus, Tehsildar Maval has been received an amount of Rs. 17,03,902/- as royalty. Out of which for the Rs. 3468/- royalty amount for brass mining is Rs. 13,94,400/- after deducting the remaining amount of Rs. 3,09,505/- is deposited with Tehsildar Maval for excavation. Despite this, Tehsildar Maval has passed a penal order.

Government of Maharashtra Notification No. Minor Minerals 10/0416 P. No. 302/KHdt. 14/06/2017, no penal action shall be taken against the contractor if he is doing the work of the Government and if he has paid the dues within 30 days of the notice.

Accordingly, as the respondent No. 3 had already paid the amount as royalty to Tehsildar Maval for excavation before the order, Tehsildar Maval passed his order no. Secondary / SR/ 178/2020 dated 14/04/2020, As I have come to the conclusion that the order of penalty passed for mining is prima facie defective and it is appropriate to cancel the said order, I am giving the following order to the Principal Sub-Divisional Officer Maval, Sub-Division Pune.

ORDER

- 1) The appeal is allowed.
- 2) Tehsildar Maval no. Minor Minerals/ SR/178/2020 dt. 14/04/2020, the order given on is being cancelled.
- 3) A written understanding of the said order should be given to all concerned.

Pune

dt. 7/1/2021

(Sandesh Shirke)

Sub Division Officer

Maval-Mulshi Sub Division, Pune

Copy: Tehsildar Maval for information and further action.

शासकिय जमीनीवरील अतिक्रमण प्रतिबंध,
निष्कासित करणे, फिर्दाद दाखल करणेबाबत.

महाराष्ट्र शासन

महसूल व वन विभाग

शासन परिपत्रक क्रमांक: जमीन- ०७/२०१३/प्र.क्र.३७४/ज-१

जागतिक व्यापार केंद्र, सेंटर वन इमारत, ३२ वा मजला,

कफ परेड, मुंबई-४०० ००५

दिनांक: १० ऑक्टोबर, २०१३

वाचा - शासन परिपत्रक क्रमांक: जमीन- ०३/२००९/प्र.क्र.१३/ज-१, दिनांक ७ सप्टेंबर, २०१०.

प्रस्तावना

शासकिय जमीनीवरील अतिक्रमणास प्रतिबंध करणे व झालेली अतिक्रमणे तात्काळ निष्कासित करण्याबाबत वेळोवेळी आदेश निर्गमित करण्यात आलेले आहेत. मात्र अद्यापही क्षेत्रिय स्तरावर त्यानुषंगाने गाभीर्यपूर्वक कार्यवाही होत नसल्याचे शासनाच्या निदर्शनास आले आहे. काही प्रसंगी अतिक्रमणास शासकिय जमीनीच्या लागतच्या व्यक्ती/स्थानिक लोकांकडून विरोध होतो. अशावेळेस अतिक्रमणास स्थानिक लोकांनी विरोध केल्यास कायदा व सुव्यवस्थेची स्थिती बिघडण्याची शक्यता नाकारता येत नाही. मात्र जमीनीच्या मालकी हक्काच्या अनुषंगाने सरकारी यंत्रणेकडून फिर्दाद न दाखल केल्यामुळे पोलीसांना परिणामकारक कार्यवाही करता येत नाही, असे गृह विभागाने निदर्शनास आणले होते. त्यानुसार या विभागाने दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकान्वये सर्व क्षेत्रिय अधिका-यांना सूचना देण्यात आलेल्या आहेत. शासनाने दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकान्वये निर्गमित करण्यात आलेल्या सूचनांच्या अनुषंगाने क्षेत्रिय कार्यालयाकडून गाभीर्यपूर्वक कार्यवाही होत नसल्याने लोकप्रतिनिधी व नागरिकांच्या तक्रारीच्या अनुषंगाने शासनाच्या निदर्शनास आले आहे. त्यानुषंगाने पुन्हा क्षेत्रिय स्तरावरील अधिका-यांना सूचना देण्याची बाब शासनाच्या विचाराधिन आहे.

शासन परिपत्रक

उपरोक्त पार्श्वभूमी आधारे क्षेत्रिय स्तरावरून सत्वर कारवाई होण्यासाठी दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकाकडे क्षेत्रिय अधिका-यांचे लक्ष या आदेशाद्वारे वेधण्यात येत आहे. तसेच त्यानुषंगाने या आदेशाद्वारे पुनश्च खालीलप्रमाणे आदेश/सूचना देण्यात येत आहे.

- (१) ग्रामीण / नागरी भागातील शासकिय, पड, गायरान जमीनीची तसेच संबंधित स्थानिक स्वराज्य संस्थेच्या ताब्यात असलेल्या मोकळ्या/सार्वजनिक जागांची नकाशासह सूची तयार करून ती स्थानिक महसूल कार्यालयात, स्थानिक स्वराज्य संस्थेच्या कार्यालयात ठळकपणे लावण्यात

शासन परिपत्रक क्रमांक: जमीन- ०७/२०१३/प्र.क्र.३७४/ज-१

यावी. त्यासोबत शासकिय जमीनीवर अतिक्रमण केल्यास कायदेशिर कारवाईचा इशारा देण्यात यावा.

- (२) शासकिय, पड, गायरान जमीनीवर किंवा स्थानिक स्वराज्य संस्थेच्या सार्वजनिक, मोकळ्या जागेवर अतिक्रमण झाल्याचे निदर्शनास आल्यास सदर अतिक्रमण तात्काळ निष्कासित करण्याची कार्यवाही करावी.
- (३) शासकिय जमीनीवरील अतिक्रमणास प्रतिबंध करणे ही सदर जमीन ज्या विभागाच्या ताब्यात आहे त्या विभागाची जबाबदारी आहे. त्यामुळे शासकिय जमीनीच्या बाबतीत संबंधित तलाठी/मंडळ अधिकारी, वन जमीनीच्या बाबतीत स्थानिक वन अधिकारी, गायरान व सार्वजनिक जमीनीच्या बाबतीत संबंधित ग्रामसेवक, नगरपालिकेचे मुख्याधिकारी आणि अन्य प्रकरणात शासकियजमीन ज्या विभागाच्या ताब्यात आहे त्या विभागाच्या/संस्थेचा स्थानिक अधिकारी यांनी तात्काळ पोलीसात फिर्याद देण्याची दक्षता घ्यावी. फिर्याद दाखल करण्याची जबाबदारी एकमेकावर ढकल्यास वरिष्ठांनी संबंधितांविरुद्ध जबाबदारी निश्चित करून कारवाई करावी.

(४) सर्व जिल्हातील अतिक्रमणाबाबत प्रतिबंध, निष्कासित करणे, फिर्याद दाखल करणेबाबत संबंधित जिल्हाधिकारी यांनी सत्वर समन्वय साधून सदर आदेशाच्या अनुषंगाने कार्यवाही करावी.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१३१०१०१६४७४२०२१९ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षात्कृत करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Sunil
Shridharrao
Kothekar

Digitally signed by Sunil
Shridharrao Kothekar
DN: CN = Sunil Shridharrao
Kothekar, C = IN, S = Maharashtra,
O = GOVERNMENT OF
MAHARASHTRA, OU = REVENUE
AND FOREST
Date: 2013.10.10 17:33:50 +0530

सुनिल कोठेकर

कार्यासन अधिकारी, महसूल व वन विभाग

प्रत,

- १) सर्व विभागीय आयुक्त,
- २) जमाबंदी आयुक्त व संचालक, भूमी अभिलेख, महाराष्ट्र राज्य, पुणे.
- ३) सर्व जिल्हाधिकारी / अपर जिल्हाधिकारी
- ४) सर्व तहसिलदार
- ५) महालेखापाल, लेखा व अनुज्ञेयता/लेखापरीक्षा, महाराष्ट्र राज्य, (१) मुंबई.

पृष्ठ ३ पैकी २

शासन परिपत्रक क्रमांक: जमीन- ०७/२०१३/प्र.क्र.३७४/ज-१

- ६) महालेखापाल, लेखा व अनुज्ञेयता/लेखापरीक्षा, महाराष्ट्र राज्य, (२) नागपूर
- ७) "ज" समूहातील सर्व कार्यासने/उपसचिव/सहसचिव, महसूल व वन विभाग, मंत्रालय, मुंबई.
- ८) मा.मंत्री (महसूल) यांचे खाजगी सचिव.
- ९) मा.राज्यमंत्री (महसूल) यांचे खाजगी सचिव.
- १०)अप्पर मुख्य सचिव (महसूल) यांचे विकाअ/स्वीय सहायक, मंत्रालय, मुंबई.
- ११)अप्पर मुख्य सचिव (गृह) यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२.
- १२)प्रधान सचिव, ग्रामविकास विभाग, यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२
- १३)प्रधान सचिव, नगर विकास विभाग, यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२
- १४)विधानमंडळ ग्रंथालय, विधानभवन, मुंबई-३२
- १५)माहिती व जनसंपर्क संचालनालय, मंत्रालय, मुंबई-३२.
- १६)निवडनस्ती, कार्यासन-ज-१, महसूल व वन विभाग

**To prohibit, demolish,
complaint against
encroachment on
government property.**

**GOVERNMENT OF MAHARASHTRA
REVENUE AND FOREST DEPARTMENT
GOVERNMENT CIRCULAR NO. L-
07/2013/C.N.374/J-1
WORLD TRADE CENTRE, CENTRE-1
BUILDING, 32ND FLOOR,
CUFFE PARADE, MUMBAI-400005.
DATE: 10 OCTOBER 2013.**

Reference :-

1. Government Circular no. L-03/2009/C.N.13/
J-1 dated 07 September 2010.

Information:-

Order is passed from time to time to prohibit to encroach the government property and to demolish immediately the encroachment developed, but still government observed not

acted seriously regarding same by zone. Sometimes the people nearby government property, local people object against encroachment, when the local people is most likely to not to affect the law and order if objected against encroachment. But the home department brought in attention, that the police not acting effectively since the government not compliant regarding ownership of land. Accordingly our department instructed all Zonal Officer under Government Circular dated 07 September 2010. Complaints of public representative and people are brought into attention of government since Zonal Office not acted seriously regarding instruction passed under government circular dated 07 September 2010 by government. Accordingly government is considering to instruct the Zonal Officer again.

Government Circular :-

Attention of Zonal Officer is invited under this order to government circular dated 07 September 2010 to act immediately by Zonal Office on above points. And accordingly the following order, instruction are passed hereby again under this order.

- (1) To exhibit clearly in local revenue office, local self governing society office on drafting list with plan of open, public land of possession of concerned local self governing society and government, open, cattle field land in rural, urban zone. To provide warning of legal action if encroached the government property.
- (2) To act to demolish immediately said encroachment if observed developed on

government, open, cattle field land and public, open land of local self governing society.

- (3) Concerned department is responsible for the said government land to prohibit to encroach. Hence the local officer of concerned ward, society should be careful to complaint to police immediately of the possession of the ward of the government land of concerned Village President, Town Council Chief Officer and in other case regarding land of local forest officer, cattle field and public property regarding forest land, concerned talathi and ward officer regarding government property. The senior should act on confirming responsibility

against concerned, if passed the responsibility to complaint on each other.

- (4) To act under said order on contacting immediately by concerned collector to prohibit encroachment in all district, to demolish, to compliant.

This Government resolution as been made available on the website of the Government of Maharashtra www.maharashtra.gov.in and its code is 201310101647420219. This order is being attested with a digital signature.

By order and in the name of the Governor of Maharashtra.

Sunil Kothekar

Executive Officer, Revenue and Forest
Department.

Copy

1. All Divisional Commissioner.
2. Commissioner and Director of Estate, Land Records, Maharashtra State, Pune.
3. All Collector/Upper Collector.
4. All Tahsildar.
5. Account General, Pay and Accounts/Accounts, Maharashtra State-1, Mumbai.
6. Account General, Pay and Accounts/Accounts, Maharashtra State-2, Nagpur.
7. All Officer, Deputy Secretary, Assistant Secretary of J. Group, Revenue and Forest Department, Ministry, Mumbai.
8. Private Secretary for Hon'ble Revenue Minister.
9. Private Secretary for Hon'ble State Revenue Minister.

10. S.E.O./Personal Assistant of Upper Chief Secretary, Revenue, Ministry, Mumbai.
11. Personal Assistant of Upper Chief Secretary Home, Ministry, Mumbai-32.
12. Personal Assistant of Principal Secretary, Village Development Department, Ministry, Mumbai-32.
13. Personal Assistant of Principal Secretary, Town Development Department, Ministry, Mumbai-32.
14. Legislative Board Library, Legislative House, Mumbai-32.
15. Directorate of Information and Public Relation, Ministry- Mumbai-32.
16. File Copy, Office J-1, Revenue and Forest Department.



Law Officer <lawofficerpune@gmail.com>

proof of service for reply affidavit in OA 103 of 2022

1 message

Law Officer <lawofficerpune@gmail.com>

Mon, Apr 17, 2023 at 6:14 PM

To: sdkadvocate@gmail.com, Samridhi12318@gmail.com, sangramsinghbhosale@gmail.com, secy-moef@nic.in, "envis.maharashtra@gmail.com" <envis.maharashtra@gmail.com>, eeird.punewrd@maharashtra.gov.in, "ccftpune ccftpune@gmail.com" <ccftpune@gmail.com>, National Green Tribunal Pune <ngt-pune@gov.in>, ngt.filing@gmail.com

Please find herewith attached copy of reply affidavit filed on behalf of R4 and R5 in OA 103 of 2022 before the Hon'ble National Green Tribunal.

 **reply affidavit r 4 r 5 103 of 2022.pdf**
25225K